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[श्री सीताराम केंसरी]

The Coking Coal

Mines

श्रापका ध्यान इम् श्रोर आकरित करना हू। यह बडा गम्भीर श्रीर चिन्ता का विषय है। चीन की इस तरह की अगर कोई योजना हा तो उस पर हमारी सरकार इस दिणा मैं कहा तक श्रीर कौन सा कदम उठा रही हैं। यह जो इस भय की मम्भावना है श्रीर जिसकी एडिंमरल ने चेतावनी दी हैं, उसके ऊपर किननी दर तक हम ध्यान दे रहे हैं।

RE:ARREST AND RELEASE OF SHRI JAGDISH PRASAD MATHUR

MR. DEPUTY CHAIRMAN: I have to inform Members that the following telegram dated the 8th August, 1972, has been received from S. D. M. Barmer:

"Shri Jagdish Prasad Mathur of Rajya Sabha was apprehended by military authorities in occupied area of south zone at 13.25 hours for entering the occupied territory without permit in coutravention of Article four of Proclamation Number Three issued by the Commander Indian Land Forces Civil Affairs Zone South and was handed over to the Station House Officer Oirab Gadraroad Station in custody at 13.45 hours on seventh August. He was thereafter produced before me at Gadraroad and was discharged by me at Gadraroad under Section 63 CR. P. C. at 13.45 hours on seventh August Seventytwo"

MOTION FOR ELECTION TO THE CENTRAL ADVISORY BOARD OF ARCHAEOLOGY

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULFURE (PROF. S. NURUL HASAN): Sir, I move:

"That in pursuance of the provision of paragraph 1 of the Government of India (Archaeological Survey of India in the Ministry of Education, Social Welfare and Culture) Resolution No. 36/1/72-M. dated the 13th April, 1972. this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members

of the House to be a member of the Central Advisory Board of Archaeology."

The question was put and the motion was adopted.

THE V!CTORIA MEMORIAL (AMEND-MENT) BILL, 1972

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): Sir, I beg to move for leave to introduce a Bill further to amend the Victoria Memorial Act, 1903.

The question was put and the motion was adopted.

PROF. S. NURUL HASAN: Sir, I Introduce the bill.

THE COKING COAL MINES (NATIONALISATION) BILL, 1972

MR. DEPUTY CHAIRMAN: We shall now take up the Coking Coal Mines (Nationalisation) Bill.

SHRI BABUBHAI M. CHINAI (Maharashtia): On a point of order. This Bill which is being tried to be introduced in this House, according to me, is not in accordance with the Constitution even after the passing of the 25th Amendment of the Constitution, in that it has been mentioned that an amount will be given and that amount will not be challengeable. when I look through the Bill where it is mentioned that such and such amount is to be given, I find that this is not correct It is expropriation, confiscation. analysed three companies and I want to put before you as to what exactly is the result of it.

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARA-MANGALAM): I do not think this is a point of order.

Bill, 1972

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SHRI BABUBHAI M CHINAI It is the Constitution a point of order. My hon friend, doubt, is a legal expert, but kindly listen amount will be given to me for a moment

The Coking Coal

Mines

(Intersuption)

SHRI KALYAN ROY (West Bengal) The compensation is too heavy If he is allowed to say

MR DEPUTY CHAIRMAN I am not going to allow any speeches

(Interruption)

SHRI BABUBHAI M CHINAI I am not going to say anything on compensa Just take company 'A' with fixed assets at the written down value on 31st December 1971 at Rs 326 crores stock of stores coal on 31st December. 1971 was Rs 0 92 crores

MR DEPUTY CHAIRMAN What is the point of order?

SHRI BABUBHAI M CHINAI I want to point out to you that the amount which has been mentioned in the Constitution is not there On the contrary it is thing less than that amount Therefore. you kindly give me a patient hearing for one minute If you are not convinced you can rule me out I have no objection to it But at least you must give me a patient hearing to put forth my point of view

MR DEPUTY **CHAIRMAN** You have put forth your point of view

SHRI BABUBHAI M CHINAI I have not completed The second point is, the amount proposed in the Bill is Rs 198 Now, if out of Rs 4 18 crores these Rs 198 crores are to taken out, the deficit is Rs 220 crores Out of it, add losses during the period of management by Custodians appointed by the Government which is Rs X crores Therefore, the net deficit will be Rs 220 crores X Rs X crores amount given? According to this Bill, such cated work which we had to do in cvaluating and such amount is given. According to the assets of these mines and plants took

(Twenty-fifth Amend no ment) Act it is said that such and such Now no amount is given. It is confiscation, it is expropri-Sir, therefore, I submit that the ation hon Minister should not be allowed to move this Bill

MR DEPUTY CHAIRMAN I do not think it is a point of order

SHRI S MOHAN KUMARAMANGA-LAM Mi Deputy Chairman, Sir, I beg to move

'That the Bill to provide for the acquisition and transfer of the right, title and interest of the owners of the coking coal mines specified in the Schedule, and the right, title and interest of the owners of such coke oven plants as are in or about the said coking coal mines with a view to reorganising and reconstructing such mines and plants for the purpose of polect ing conserving and promoting fic development of the resources of coking coal needed to meet the growing requirements of the iron and steel industry and for matters connected therewith or incidental thereto as passed by the Lok Sabha be taken into consideration "

Hon Members will recall that House had passed the Coking Coal Mines (Emergency Provisions) Act 1971 which provided for the taking over in public interest of the coking coal mines and coke oven plants pending nationali-The Coking Coal Mines (Nasation tionalisation) Bill was introduced in the Lok Sabha on 31-7-1972 and after being adopted by the Lok Sabha now comes to this House for adoption to complete the process of nationalisation It is about nine months, Mr Deputy Chairman, since the management of the coking coal mines and coke oven plants has been in hands of the Government and during this period the Government have made an assessment of the working of these mines and the 12 coke oven plants that had Where is the been taken over The heavy and compli-

[Shri S. Mohan Kumaramangalam]

up a considerable time. It was the intention of the Government to introduce this Bill in the Budget Session itself but unfortunately the work of evaluation was so arduous that it was not possible to complete it until recently. We had set up teams of Cost Accountants with personnel drawn from the Ministry of Finance, Department of the National Mineral Development Corporation to evaluate the assets of these mines and plants: there were also three teams of civil, electrical and mechanical engineers drawn from the National Coal Development Corporation who are actually operating the coal mines. After their evaluation of the assets of these mines and plants we wanted to have a cross check to satisfy ourselves that the evaluation done by them was correct and proper. For the purpose of co-ordinating all this work the Department of Mines also appointed an Officer on Special Duty who had previously been the Chief Cost Accounts Officer in the Ministry of Finance and who has special knowledge of costing. The teams of Cost Accountants and Engineers were given all the data that was available and asked to make a proper evaluation of the assets. The evaluation of the assets and the adopted in arriving at these amounts were also checked both by the Department of Mines as well as by the Ministry of The overall consideration that Finance. was kept in mind was that we should not either overestimate ОГ underestimate but we should be as accurate asfair as we can be assessing the value of the different assets and that is why a considerable amount of time was taken in arriving at the final conclusions which find place The Bill provides Schedule to this Bill. for various amounts to be paid to the owners of these mines and plants. I am not able to appreciate exactly what is the trouble about the amounts that have been fixed to which my hon. friend just now made a reference because the position, as far as I understand it, is quite clear. These teams of Accountants as well as of Engineers have done as exact an evalua-

tion as possible of the various assets of the mines and the plants. After they had arrived at their figures the value of the atcual stores and stocks has also added and we have arrived at a figure which we consider reasonable in the circumstances. Hon. Members are aware that by virtue of the 25th Amendment to the Constitution it is no longer necessary to provide for payment of the exact market value of the assets but it is enough if one provides an amount which is considered to be reasonable in the circumstances and we have fixed the taking into consideration the past performance of these mines, the manner in which they were operating and so on and I think these amounts are comparatively reasonable. Naturally the amounts have been fixed are being attacked both from the point of view of being too little, like my hon, friend who spoke just now and possibly by other hon. Members who will join him-I do not want to name them now and deprive them of pleasure of surprising with me their speeches-and also by other Members right in front of me from the point of view of giving too much. That probably is the best test of the fairness with which we have arrived at these figures because it is good to be hit from the left and the right at the same time so that one is properly in the centre between Mr. Kalyan Roy and Mr. Babubhai Chinai. Now hon. Members are aware that coking coal prosince 1969-70 duction has been falling partly due to the chionic shortage wagons, partly due to the fall in demand and partly also due to flooding.

We hope that now there is a certain improvement in wagon supply. And with the improvement, though slow and not adequate enough or quick enough, in steel production as well as the commissioning of Bokaro, there will really be a spurt in the demand for coking coal. And Bharat Coking Coal Limited is the organisation that has been formed to run the 214 coking mines that have been taken

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over. We will be in a position to adequately step up its production in the near future.

At the time of actual take-over there were about 70,000 workers on what may be called the regular rolls of the former coking coal mines and coke oven plants. But a large number of them continued to be paid either on vouchers or on the basis of being engaged by various contractors. I think we can take pride in the fact that Bharat Coking Coal Limited has brought the majority of such contract labour, who were regularly working in the mines, on the rolls of Bharat Coking Coal Ltd. And they are now entitled to pay scales and other benefits as laid down by the Coal Wage Board. The number of employees now has gone up from round about 70,000 to somewhere around 1,28,400. It is a large increase and probably it is a burden larger than what Bharat Coking Coal can really bear. This is due to the fact that it was difficult to disentangle who were really the genuine permanent workers and who were the persons who had been working temporarily and in fits and starts. Unemployment is very substantial in that area and we thought that it would be fairer to err on the side of being generous to the workers and in including them inside coking coal mines rather than being too strict. We hope that in the future process of expanding coal mines, which we shall have to during the next five or six years, expanding production from the level of somewhere around 14 million tonnes to around 28 to 30 million tonnes, we will not merely be able to assimilate all these workers but possibly also add to the work-force. But, for the time being it will be a heavy burden for Bharat Coking Coal to carry, and I suppose it is one that is inevitable in view of the past of the coking coal industry. Immediately after the take-over, these 214 coking coal mines have been brought under 24 different Each group has been placed groups. under a custodian. It has been found that there are several small mines which are repealing or amending or modifying sec-

uneconomical and which really do not lend themselves to scientific and rational mining. But now, after the passage of this Bill, when we are able to bring together all these 214 coal mines under a single administration and break the boundries between one mine and another. I think the wav has heen opened up to effect rationalisation of our mining operations and gamation of the smaller mines so as to make a number of large and effectively operating mines.

(Nationalisation)

Bill, 1972

Now so far as the scheme in the Bill is concerned, first of all we have fixed the actual amounts that are to be paid out as compensation. But in view of the fact that it is extremely difficult to determine what were the liabilities of 214 different owners, we have not provided in the Bill for the paying out of these amounts directly into the hands of the coal mine owners. In contrast provision is that the amounts will placed to the credit of a Commissioner of Payments, who will act as a sort of tribunal, before whom everybody who has got any claims on the erstwhile owners of the mines will be able to file their claims. We have provided for the claims to be filed within thirty days before this Commissioner of Payments. And then Commissioner of Payments will list these claims, investigate them and adjudicate upon the validity of these claims and ultimately direct payment. We have preserved the priorities which secured creditors ordinarily have under the law of our country. Hon. Members must be aware that under Section 73 of the Transfer of Property Act a secured creditor is one in whose favour a property has been mortgaged on the basis of a certain amount of money having been advanced by him to the mortgagor, that is to say, to the owner of the property, and we thought it would be wrong for us to repudiate this or to modify the position that he is entitled to under the ordinary law of our country.

Otherwise, it will amount virtually

[Shri S. Mohan Kumaramangalam] tion 73 of the Transfer of Property Act. Therefore, so far as secured creditors are concerned, they remain in the same position as they were prior to the passing of the coking coal takeover Bill. The point I would like to emphasise is that they are not being given any higher position. They are not being given any additional advantages. They are not being promoted, as it were, in terms of their rights in any way. They remain where they were. Whatever rights they had previously have been preserved by the provision that has been introduced in this Bill. A new provision which changes the position so far as other creditors are concerned, hon. Members will find, in clause 23 of this Bill and that among the unsecured creditors come workers' claims and the State Government's claims in respect of royalty. We have put them, as it were, at the top of the queue of unsecured creditors. one talks in terms of creditors, we have the secured creditors who have their rights under section 73 of the Transfer of Property Act. Next to the secured creditors come the claims given under clause 23(2)(a), (b), (c), (d) and (e). Sub-clauses (a), (b), (c) and (d) cover the claims of workers and (e) covers all sums due to the State Government as royalty, rent or dead rent. We think that this is fair. If the claims of the workers should be accorded some priority above the claims of what may be called the other ordinary unsecured creditors, equally the claims of the State Government, who after all represent not claims of not an individual but the claims of the people of the State for the exploitation of these minerals by the erstwhile owners, should be put on the same level as the claims of the workers, as they represent the claims of the people of Bihar. Of these 211 mines are in Bihar and 3 mines are in Bengal. They should be put on the same plane as the claims of the workers and the workers can also be considered to be part of the people. I think therefore, there is no injustice in putting them on the same plane. All other creditors, however, will come later in the line. lities exceed the assets, there will be no

There is also a provision, as hon. Members may have noticed, in clause 23(3) by which in case these debts, i.e., the debts specified in sub-clause (2) exceed the assets and the assets are not sufficient to meet all these debts, then there will be a corresponding abatement of different debts in proportion. Of course, what may be called the third rank of unsecured creditors will probably get nothing at all. It is not possible for Government...

(Nationalisation)

Bill. 1972

SHRI BABUBHAI M. CHINAI: What about the shareholders? Will the shareholders also get something? According to you, being in the third rank, they get nothing at all.

SHRI S. MOHAN KUMARAMANGA-LAM: I can understand your anxiety in the matter, but . . .

SHRI BABUBHAI M. CHINAI: I do not hold any shares in these companies.

SHRI S. MOHAN KUMARAMANGA-LAM: So far as the shareholders are concerned, naturally if the total value of the liabilities exceeds the assets, the shareholders will get nothing, but for that they should not blame me or you. They should blame those to whom they entrusted the management of these mines. If those to whom the shareholders entrusted management of the mines left a state of affairs, so that when we took over we found that the liabilities exceeded the assets, then, I do not see how the Government can be blamed. If it is such an incompetently managed mine that the liabilities were more than the assets and if my friends own shares in such an incompetently managed mine and if they appointed incompetent managers to manage the mines, they will have to pay for the sin of appointing incompetent managers. Government cannot be held responsible for such incompetence on the part shareholders and their management. T think the position is clear. It is obvious, whether there are 214 companies or whether it is only one company, if the liabicompensation left to be paid. If it is a bankrupt company when it goes into liquidation and there is nothing left at the end of the liquidation for the shareholders, they get nothing. They will not get even a paisa in the rupee. This, I am afraid, will be the only type of instance which Mr. Babubhai Chinai may have in mind. I do not want to spend more time on that.

SHRI O. P. TYAGI (Uttar Pradesh): Civilised robbery.

SHRI S. MOHAN KUMARAMANGA-LAM: With all respect to the hon. Member, I think that he should be careful about use of the English language when it is used because we are not robbing Nationalisation has not been considered as robbery for a hundred years. Of course if one goes back to the heyday of the capitalists in the 18th or 19th century, one can talk about it, because I can also find it in books. But in the 20th century such a term is not used because it is not robbery and therefore the question of the use of the adjective 'civilised' does not enter into the picture. To take over a vast complex like this in the interests of the nation is not robbery but acting in the interests of the people. To fix up compensation on the basis of assets minus liabilities is again no robbery. It is being completely fair to those who have been deprived of their property. course the hon. Member could have talked about robbery before we took over the coking coal mines. As is well known, the biggest robbers among the capitalist robbers inside our country only live in that area in Bihar. Now that robbery is at an end. Now it is not robbery but we have got civilised exploitation in a rational and scientific manner of coking coal mining. I think hon. Members will appreciate that this is really the next step after the takeover of the management. The next step which arises is to very freely go forward with the reconstruction of the coking coal mines. We have finalised an

compensation left to be paid. If it is a the one hand and Kopek, a leading corbankrupt company when it goes into liquiporation in Poland, on the other for the dation and there is nothing left at the end scientific development of these mines.

(Nationalisation)

Bill, 1972

We have brought this Bill and we are anxious to get it passed by this House early so that we can get away from the artificial divisions existing today between these different mines and really go forward quickly towards development and production. I commend the Bill to the House and request the support of all Members.

The question was proposed.

SHRI T. V. ANANDAN (Tamil Nadu): Mr. Deputy Chairman, the Coking Coal Mines (Nationalisation) Bill, 1972, is before the House. Sir, while participating in the discussion on the Bill I cannot wholly welcome it. I can welcome it only with a mixed reception. As far as nationalisation is concerned it is good that these mines are being brought under the control of the Government for the utility of the people. But, Sir, the long history of our country has shown that the public sector undertakings in the country have not risen to expectations, and it is due to the reason that proper technical personnel are not controlling such public sector undertakings. The hon. Minister should take note of the experience in the last twenty years during which the country has been in the public sector, and they must see that only such technical persons who are experts managerial service should alone be put at the helm of affairs in these nationalised coal mines so that the profits they yield go to the people of the country and are not lost to the interests of the political parties.

at an end. Now it is not robbery but we have got civilised exploitation in a rational and scientific manner of coking coal mining. I think hon. Members will appreciate that this is really the next step after takeover of the management. The next step which arises is to very freely go forward with the reconstruction of the coking coal mines. We have finalised an agreement between Bharat Coking Coal on

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himself. Let his moderation with the experience that he has had in the political party be wound up and be utilised in the best interests of the nation. Sir, I may quote here-in his introductory speech he said that the evaluation work has taken about nine months and more than teams from the different departments have been constituted to evaluate actually what are the assets and liabilities and the growth and profit and loss of all these concerns, and they have now come to a figure of not less than nearly Rs. 16 1/2 crores. At the same time the interest evinced by the Government to safeguard the capitalists is very visible under clause 21—"payment by the Central Government to the Commissioner within 30 days of the entire amount as per Schedules I and II should made". Sir, how unfair it is that the Government is safeguarding the interests of these capitalists who have been exploiting-in his own words-the seventy thousand workers under contract labour who have not been paid their monthly wages in cash but by vouchers, etc. Sir, here they go to the extent of safeguarding the payment which is to be made within 30 days, whereas the apostles in the ruling party have not shown anything on behalf of the working classes and they under clause 9 very clearly stated that they are not responsible for any payment to the workers, the liabilities which became due under the management of the coal-mine owners. Sir, I say: Is it right and fair under the present political situation? After the mid-term poll the entire outlook in the country has changed and here is a Minister who has been propagating before having taken charge of this Ministry in such a way that the working class should be cared for, that paramount interest should be shown to them. here he is piloting a Bill wherein very clearly says that the Central Government is not liable for the prior liabilities. Is the way how they are going to fulfil the assurances given to the people of this country and especially the working class, the backbone of progress of any country in the entire world. They should have drawn. Employment in the railways to

here taken the responsibility of paying the arrears also. They have evaluated by means of five different teams for the last nine months the liabilities, etc. difficulty is there for the Government who professes and also propogates in the manner of 'garibi hatao,' the elimination of poverty? Is this the way that they are going to safeguard the have-nots? They talk too much but do not prove in practice. I grieve very much at the in which Mr. Kumaramangalam, the hon. Minister who is in charge of this Bill, has introduced clause 9. He should thought about it. Even if the officials in his Ministry have their own ideas and ideologies, he should instil in them what he professes and what he has been propagating on behalf of the working class in this country. That is why I said at the beginning that I welcome this Bill partially, not wholeheartedly.

(Nationalisation)

Bill, 1972

If you go to Chapter III you will find there that simple interest is also guaranteed to them. Here my hon, friend will have a different view of the amount of interest. Shri Chinai has said that the Government of India is discarding them. It is not discarding them, it is giving him and guaranteeing him simple interest whereas it does not care for the workers who are the backbone of the country.

Sir, under Chapter V, Provisions Relating to Employees of Coking Coal Mines and Coke Oven Plants, a guarantee is given here under clause 17(1). It says:-

"...and shall hold office or service in the coking coal mine or coke oven plant, as the case may be, on the same terms and conditions and with the same rights to pension, gratuity and other matters as would have been admissible, etc. etc."

I remember, Sir, at the time when the railways were taken over by the Government similar assurances were given the railwaymen. But what is the position of the railwaymen today? They lost the privilege of fighting an election. Their political rights have

the children of the railwaymen has also been denied although undertaking was given in those days. Therefore, I want to remind Mr. Kumaramangalam let not this undertaking be thrown to winds as it had been done in the case of railwaymen. Whatever undertaking you have given here, let it be safeguarded and every word of it given effect to.

Coming to claims to be made to Cimmissioner under clause 23(1), amounts payable by the Government to the coalminers have to be deposited days but the liabilities in connection with bonus, gratuity under rights and privileges of the workers will have to be put forward before the Commissioner. How many days will the Commissioner take to solve this problem and satisfy the worker is known as it is today. In this democratic set-up there are cases pending for years together. As far as the working classes are concerned, not only here but everywhere the grievances of the workers have not been given top priority whereas they are required to produce more and more. Therefore, as the railwaymen have been treated in this country, so also these poor coalminers will never get their due before the Commissioner. I do not think you implement the laws placed on Statute Book. You have admitted in the House many crores of rupees of the provident fund have been utilised by the erring Collections made from the workers have not been deposited at all. You know it. The Government knows it. What action have you taken against them? Therefore, these coal mine workers will suffer the same way. So the entire coalmines ought to be nationalised. May know, Sir, how you arrived at the figures given here? When I go into the Schedules find one company is getting 1,68,56,000. Another company gets about Rs. 1,97,99,000. I do not know how these figures have been arrived at. Last night I received clucidation on this. They have themselves found fault with the evaluation business of the bureaucrats. All these points will have to be gone in detail. Perhaps it is too late. But you can bring

many more amendments to see that the workers are benefited. Many hon'ble Members have admitted and you have also said that these workers have been exploited for so many years. But let them not be exploited after this Bill is passed and endorsed by the President as an Act. With this hope I extend my partial reception to the Bill.

THE DEPUTY CHAIRMAN: The House stands adjourned till 2 p.m.

The House then adjourned for Lunch at one of the clock.

The House re-assembled after lunch at two of the clock, Mr. Deputy Chairman in the Chair.

SHRI D. P. SINGH (Bihar): Deputy Chairman, Sir, I rise to support this Bill which, to my mind, is long overdue. Recommendations for this purpose have been made since 1930 but it is only in 1971 that it came in the form of an interim take-over and ultimately this Bill. It has all the features of a beneficial Act and I suppose, looking at the Schedule, the amount of compensation that has been paid should be extremely satisfactory to the owners, in spite of the fact that we have in this Bill clause 2 which for the first time makes use of the 25th Amendment of the Constitution and takes full advantage of article 31C which says:-

"Notwithstanding anything contained in article 13, no law giving effect to the policy of the State towards securing the principles specified in clause (b) or clause (c) of article 39, shall be deemed to be void on the ground that it is inconsistent with, or takes away or abridges any of the rights conferred by article 14, article 19 or article 31; and no law containing a declaration that it is for giving effect to such policy shall be called in question in any court on the ground that it does not give effect to such policy."

[RAJYA SABHA]

[Shri D. P. Singh]

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Now article 39 clearly envisages that there shall be no concentration of wealth to the common detriment and that the distribution of wealth shall only be to the common good. And to that purpose, in clause 2 there is a declaration that the Act is for giving effect to the policy of the State towards securing the principles specified in clause (b) of article 39 of the Constitution.

Sir, compensation, as I submitted, has generously paid—an amount Rs. 16 crores. But there are some features, particularly the interest of the Centre-State relations which, I submit, may be re-considered by the hon. Minister, because it is that relation which, to my mind, appears to be in jeopardy a little and is slightly And that comes in two ways. strined. One is in determining the priority. Supposing the State of Bihar, where the bulk of these 214 mines happen to be located, were to nationalise these mines, as it can, then in determining the priorities, the dues of the State would rank superior to, or higher than, the dues of the creditors. For instance, in my State the mine cess dues run into crores of rupees.

Now, the total compensation which is sought to be paid is Rs. 16,47,00,000. And all the dues of the State of Bihar enough to wipe out the entire compensation. Now, before that, it is the interest of the creditors that is put as the first charge. And then come the dues of the labour which receive the next priority. Of course, if the State had it, then you would have suggested, let the State have the first priority or the first charge over the compensation payable, and thereafter, the interest of the labour comes, and whatever is left then goes to anybody who may be entitled to that amount...

SHRI U. K. LAKSHMANA GOWDA (Mysore): They never collected those arrears for so many years there.

For my friend's SHRI D. P. SINGH: information, regular writ petitions field. Twenty-one writ petitions filed in the Patna High Court and against many other things. He has been nationalising

those petitions appeals are pending in the Supreme Court. The judgment may be delivered in two months or three months. and the amount of compensation will run into several crores of rupees. Those are the mines cess that the state levied, and it the legality of that which has been challenged, and it is likely to be upheld.

SHRI LOKANATH MISRA (Orissa): Then why did you not wait for two or three months? why did you rush into fire? Why did the Government rush into?

SHRI D. P. SINGH: By Government, may I ask you, which Government?

SHRI LOKANATH MISRA: The Central Government.

SHRI D. P. SINGH: That is my criticism of the Central Government. I say please put me at the top in any case, because, after all you are exercising the I have exercised power to nationalise. the same power and nationalised. the powers are quite distinct and specified. I did it and I could have put my claim foremost. In paying the compensation I could have my dues deducted first...

SHRI U. K. LAKSHMANA GOWDA: They were not allowed to do it. That is the whole point.

SHRI D. P. SINGH: The State away the Zamindari. I can say Zamindari has been taken away by the State. where the laissez-faire prevails. Whatever is within the State, the State can over. It is possible for them to nationalise. And my grievance is that the honourable Minister is proceeding under the powersnow the powers were interpreted by the Supreme Court. The Supreme said: "The Centre has so much power that it can destroy the State". It can acquire the Writers' building for that matter. And the secretariat is no doubt a part of the That is the position. My friend, the honourable Minister, appeared in that case. And thereafter he is trying to ride roughshod over the power of the State. were It is not only in this, but in various were fields, in the Copper Corporation and

and doing so many things. I would say, well, you have done it, but you have to do it for the State, and at any rate, for the betterment of the lot of the State. What is the compensation payable to the Copper Corporation, for instance, is taken. Compensation is thought of in terms of the price of ownership. income-tax I was collecting. Arrears of income-tax I was collecting. Gone. Sales tax I was collecting. Gone. It is these features that are irksome as far as the State is concerned. I would still request the honourable Minister to keep a kindly eye on the welfare and the interests of the State which is in jeopardy as far as this matter is concerned.

SHRI LOKANATH MISRA: He wants to make India a Socialist Republic.

SHRI D. P. SINGH. At the cost of the State of Bihar. But then that way it is open to him to nationalise the whole of the State and we would be completely at liberty to go and ask him for everything.

Then there are various other features which, as I submitted in the beginning, are welcome features. We are very happy that whereas there were only 70,000 labour in the beginning on the pay roll and the rest were all contract labour, now under the able guidance of the management that has been provided there are 1,28,000 labour on the pay roll and the malpractices such as exploitation and various forms of evils and abuses and prohibited practices such as attempts to deplete coal and to extract coal in a manner leaving the industry and coal mines high and dry, are all stopped now. There is improvement all round and looking at the amount of coal that is available at the pitheads, no one could say that production has gone down In fact production is going up and with the collaboration of Polish experts every endeavour is now made to modernise the mines and increase their production. Grant of dearness allowance and such matters are also well looked after. Wages are properly paid and the wage bill naturally is going up. One feels very happy

to find that the minimum that a worker gets is Rs. 7/40. So far so good.

But there are two or three things which have to be safeguarded. This Bill takes into account the liability of the Government for the ascertained or qualified liability at the moment. Supposing for three years bonus is declared. That is known today. That was not known on the relevant date. It is known today after the event and perhaps it will known after a year or six months is no limitation under law to those demands. It has to be clarified as to what happens to such demands of the labour because naturally they take it that the Bill could never have intended that the legitimate demands of the labour will not be available to them and will not be given to them (Bell rung).

SHRI LOKANATH MISRA: What is the hurry? I have to make a submission. This is a Bill on which probably Members from both sides will like to speak. Let us extend the time by half an hour or one hour Kindly do not cut it short. I will take some time. Please do not ring the bell. Normally when you ring the bell, I sit down But on this occasion I will not.

MR. DEPUTY CHAIRMAN. There is always limitation of time.

SHRI LOKANATH MISRA: There are certain Bills which need a little more time.

MR DEPUTY CHAIRMAN: I am conscious of that Still we have to economise time.

SHRI DAHYABHAI V PATEL (Gujatat): At least let them have their say before they cut their neck

SHRI KAIYAN ROY. More time means more compensation.

SHRI LOWANATH MISRA: At least Mr Kalyan Roy has now realised that compensation should be given

SHRI OM MEHTA: We will also say, no more time and so no compensation.

MR. DEPUTY CHAIRMAN: All right Please continue, Mr. Singh.

SHRI D. P. SINGH: Sir, already I have lost two minutes of my time.

Sir, there is one more thing to which I would like to draw the attention of the Government. It is about compensation in cash. In Bihar, it looks a little unusual. The honourable Minister has been generous, because, Sir, in Bihar, the whole of Zamindari was taken over and for whole of the Zamindari thus taken over compensation was paid in bonds and they were to be cashed over forty years, in forty equal instlaments. Therefore, as far as this is concerned, excepting the demand of labour or the demand of the Government, the rest of the amount or half the amount, half the compensation, can easily be paid in bond. If enough provision is made for the payment of the dues, then, Sir, we do not mind if the payment made in cash, because whatever is reimbursed to us is always welcome.

Then, Sir, the last clause also requires some clarification.

SHRI S. MOHAN KUMARAMANGA-LAM: Which clause?

SHRI D. P. SINGH: I am referring to the clause which says as follows:

"Nothing in this Act shall apply to any coking coal mine, owned or managed by a Government company or corporation owned or controlled by Government, or owned or managed by a company engaged in the production of iron and steel . . .

Sir, I am referring to clause 36(a)-"owned or managed by a Government company or corporation owned or controlled by Government". I think means that the various mines that came into the possession and occupation and

pattern of the Bihar Land Reforms Act are left out of the purview of this Act, because this is what it clearly means. Now, Sir, there are various mines which belong to the landlords and under the operation of this law those mines vest in the State. Now, through the emergency provision they attempted to take over those mines and they have taken them over. very happy that the clarification is there. But, Sir, the language of the Bill is categorical that nothing in this Act shall apply to any coking coal mine which is owned or controlled by the Government. Now, Sir, these were the mines were owned or controlled bv Government and I hope a categorical assurance will be given that the language of the clauses in the Bill would mean what they say and that there are no concealed meaning to them. Otherwise, it is a welcome Bill and it is good in all respects. It is beneficial, it is furthering the cause of socialism, furthering the cause on which we have set our hearts. Sir, a demand has been expressed in the West Bengal Legislative Assembly and also a statement has been made by the Chief Minister of Bihar to this effect that the non-coking coal mines should be taken over. We take this opportunity to reiterate this demand of the people of Bihar. Sir, it will be a happy day when the non-coking mines also will be taken over and equally efficiently managed. Thank you, Sir.

SHRI KALYAN ROY: Sir, I thought that this Bill, the Coking Coal Mines (Nationalisation) Bill, 1972, would be a part of Government's comprehensive policy towards minerals, particularly towards coal, towards what the Government want to do about coalmines, about its production, distribution and other problems. But I fail to understand exactly what is the policy of the Government today towards coal. We have seen in the past, whatever target was fixed, whether it was the Second Five Year Plan or the Third Five Year or the Fourth Five Year Plan, 94 million tons, 100 million tons and 104 million tonnes, ownership of the State of Bihar on the we have not been able to reach any tar-

get whatsoever. during the last two or three years our would you be able to reach the target? production has gone down as it is hovering around 70 million tons. When this is the performance we find today, how can we achieve the target of 155 million tons in the Fifth Five Year Plan? Is it possible? When our production is declining, is it possible to achieve this target? What is the Government of India going to do about it? This is the crux of the question.

Already there are nationalized sectors-N.C.D.C. is there, Bharat Coking is there. This is being done piece-meal. That is my accusation or criticism that the Government has no policy, because 50 per cent of the coal mines today, as mv friend just now pointed out, are in the hands of private sector. You need to blend in this country metallurgical coal, semi-coking coal in order to feed gigantic steel plants that are coming up. What is the position there?

Sir, I would not go into all the letters. We are all every day leading deputations to the Minister and sending cables. The Government of West Bengal have been telling the Government of India that in West Bengal and in other parts mines have been closed and huge reserves have It is not the production been flooded. alone which is your target. Your target is, as mentioned in the Bill, that you want to conserve, you want to safeguard, you want to see that the Safety Rules are properly implemented, which is not at all being done in the private sector. West Bengal Government during the last year passed a Resolution about this. In a Resolution which was piloted by the Chief Minister himself on the floor of the House, he said that 61 mine-owners are not paying any wages to the workers. If that was the position three months back, I can say with authority that today about 70 to 80 of them are not paying wages to their workers. The mine-owners have stopped paying provident fund. The Minister knows about it. If this is the condition in the private sector, how would are hunger strikes going on in

As a matter of fact, you be able to shape your policy? Or you would repeat the same sordid performance which we have seen during the last few years. So the case is clear that you have to take over the coal mines. Logic points out, history points out that even though you talk of socialism, which Mr. Kumaramangalam is the biggest champion today, unfortunately, are not following that policy. Why did you take over the Coking Coalmines? This is because they were mismanaged, because there is no development, because there is no conservation and because the workers were exploited. Not a single recommendation of the Wage Board was implemented. The mine-owners looting. He brought a Bill last time by telling that they are the worst capitalist robbers in Bihai. If this was the justification for taking them over, this is equally true of coking coal and it is equally true of non-coking coal.

> Why do you take a part of the booty from the robbers and leave the rest of booty in their hands? He stated that the question should be asked of the Government, not how the news of take-over leaked out but why the mines were not taken over twenty years back. Experts after experts pointed out the need to take over the mines. But the coal lobby was very powerful. The conclusion I have to reach today is that Mr. Mohan Kumaramangalam is also today a part of the coal lobby; he is also a part of the group which stopped, for the last 20 years, all the attempts to take over the coking coal mines and the non-coking coal mines. Here is a situation which we cannot avoid. The workers have been giving their utmost co-operation to you-you cannot deny it. Yet we find that in the Bharat Coking Coal frustration is developing. discontent is developing. And today the non-coking coal industry there is massive agitation and discontent. As matter of fact, there was a strike notice on the question of nationalisation. There West

IShri Kalvan Rovl

Bengal. In Bihar and Assam there are strikes. In the non-coking coal mines I find that the workers are agitated and that agitation and discontent are also developing in the Bharat Coking Coal. So. the first question is to take over the noncoking coal mines. The second is to see what is happening in the Bharat Coking Coal also.

On the 4th August, 1972. Mr. Shah Nawaz Khan replied to a question in the Raiva Sabha:--

"Twentytwo Members Kovala Ispat Mazdoor the alleged activities owners to sabotage the Bharat Coking purchased in Jharia of the company."

All of us know well about Bharat Coking Coal but I regret the way things are managed there today. There are officers who are colluding with contractors and do there? In the Consultative Committee on the 12th April, 1972, the Minister submitted a document wherein he states that mines of Bharat Coking 904. Nine hundred and four contractors! has been achieved by the socialist Miniscoal belt. Is it not a fact that much of the discontent today, all the clashes which to 0.85. of the contractors and some of the officers answers questions now-a-days. in order to deprive the recommendations of the Wage Board, of precise, you have got to admit that prothe correct payment of the dues? That is duction is declining. And he also stated one part which the Minister has to look in that particular memorandum into because he is already the owner; now 17th May that there has been a cash loss he is going to be the real owner in law. of Rs. 23.40 lakhs as on 22nd April. The

fact, about the office of the Bharat Cok- the officers appointed. I ing Coal. A big office building in Jharia worth

house belongs to one of the biggest mineowners' group in Jharia. But you know, houses in Jharia are not as expensive as those in Bombay or Calcutta. I find that that house was taken and about Rs. 9 lakhs or Rs. 10 lakhs were paid for it. Was it fair? You are talking about fairness. You have bought a house.

(Nationalisation)

Bill. 1972

SHRI S. MOHAN KUMARAMAN-GALAM: You name it: I do not know.

SHRI KALYAN ROY: K. Worahs. house which was incomplete, without furof Parliament niture, was bought at a price. I would have forwarded a memorandum of like a serious investigation into this as to Panchayat, on why a particular house in a place like of some former Jharia was bought at that price. It was from where mines Coal Ltd. from within, with alleged have been taken away, where owners wantsupport of their supporters in the service ed to dispose of their houses at any price. where the prices fell down, the market value fell down; at that particular moment, at that place, they purchased this house for over Rs. 9 or Rs. 10 lakhs. What happened? How? Who was officer? I would like the honourable vou know, Sir, how many contractors are Minister to tell us about it. And it is a fact. Then, production is not happy either. I have got a paper which was given to the Consultative Committee meetthe number of contractors in the different ing on the 17th May. There we find that Coal stands at consistently from the start production in the coking coal mines is declining. It was So I would like to know what progress in August 1970, 0.90 millions; in September 1971, 0.95 millions; then in November ter to eliminate the contract system in the 1971, 0.88 millions; then in January 0.89 millions; in March-April it has gone down It is declining. I know the are taking place, all the murders which Minister will say, "No, it is more or less are taking place are due to the collusion the same,"-in his usual way, the way he It is not. workers of the If you want to be fair, if you want to be And then I have to give him another loss is partly due to, Mr. Kumaramangalam, admit and I was taken—a congratulate you for taking over the about Rs. 2-3 thousands of workers who are working lakhs. A strange thing happened. The day in and day out inside the pit. Their

names were not there on the muster-roll, finding it difficult to work. This has to I do not know how many people were be admitted on the floor of the House killed and how many bodies were dump- because there is no use of hiding this or ed, and for that some people want com-concealing this. This is the problem which pensation. appointing officers recklessly. started. another problem has hurdle has come up. Bihari people to get the first preference. I very happy. Some would not clash with that at all. But I find that behind that slogan the minea revengeful scare. owners are creating Unfortunately the role of the Bihar Goveither. There are ernment is not happy the Congress, setting up factions inside unions, taking to the path of looting which is going on in the State sectors. And I have to say this. Mr. Kumaramangalam may not admit it. Even some of his honest officers are finding it difficult to work. Honest and good technical hands, honest and good scientists, managers, are finding it difficult to work. I was surprised to hear there that one manager dent Fund which was collected was not beaten bv Congress men, Shankar Dayal's group, which has recently joined the Congress, and the police refused to do anything to protect the manager . . .

CPI organisation?

SHRI KALYAN ROY: I do not know. That part is left to you and your party to investigate into the CPI's past because you have no future. I leave the inside information to the Swatantra Party and Mr. Lokanath Misra.

The police did not come to help. question is you are not getting the help come and take the money. point out this particularly. All mines only in Bihar, the problem. If you had taken over the Mr. Kumaramangalam. know Mr. Chari, who was there, was a large number of

It is also true today you are is developing. You are not going to tac-And there kle this. Tomorrow this will be another Another Khetri. I supported Mr. Kumaraman-What is the hurdle? galam on certain things he did in Bharat Biharis. I would like Coking Coal. But the latest trend is not of his officers are adopting the policies which are being followed in various public sector undertakings like at Khetri and in Zinc mines in Udaipur. So one has to deeply look into the future performance of the coal mines. About workers you say they have not been paid wages. You had to say on the floor of the House that wage board's recommendation or award was not being implemented, lakhs of rupees were not paid, weekly wages were not paid.

Bonus was not paid. Even the Provistand? Is it deposited. Where do I possible for the workers to go to the Commissioner of Payments? And then, if the owner is dissatisfied, he will go to the Supreme Court. The road is open to How long shall I wait? him. Already SHRI LOKANATH MISRA: Was it a for five years I have not been paid proper wages, proper bonus, proper leave. Provident Fund has been misappropriated, has been stolen. And do I have to go there? And where do I stand? I stand in the lowest of the ladder. The secured creditors, the bankers, the tycoons, most of them, they are brothers. They are sisters. They are sons or nephews. They The are the secured creditors and they will What about of the Bihar Government. I wanted to my Provident Fund? Is it socialism? Is it that is even mixed economy? What is it? because by partial take-over of the coal have this detente, this plain understanding you have created with the mine-owners of Bihar is unfair, You have stated coal industry as a whole, then you would this and, Sir, I was surprised to hear have selected the best cadre from all over about the question of compensation. Sir, India. Nobody would have objected to I have got a Question answered on the it. But by only taking over mines from 25th May, 1971, by Shri Raghunatha Binar this problem has been created. I Reddy. I asked whether it is a fact that coal companies are [Shri Kalyan Roy]

The Coking Coal

Mines

violating the Companies Act by not submitting balance-sheets and profit and loss accounts every year. Sir, these companies which vou have taken over, today are coming with all the assets and liabilities and cost of production, this, that, what They did not submit earlier their profit and loss accounts and balance-sheets even in the Wage Board. You can ask the Wage Board Members of the Government. The mine-owners refused to submit their cost. And to them you are handing over nearly Rs. 17 crores. For not paying me? For depriving me of my bonus? For misappropriation of my Provident Fund? Mr. Kumaramangalam, think what the history will tell you tomorrow. You had called them robbers, not me. Mr. Siddhartha Sankar Ray, in a tripartite meeting, had called them drunkards and debauches. In a tripartite meeting he called them the worst reckless looters of this am quoting Mr. Siddhartha country. I Sankar Ray. And you are giving them nearly Rs. 17 crores. And Mr. Babubhai Chinai and the Swatantra Party are menting over their loss, of-what did you say?—of their suffering, intense agony. I am quoting . . .

SHRI BABUBHAI M. CHINAI: words, never used these Sir. Neither 'suffering' nor 'agony'. You just stick to yourself instead of misquoting others.

SHRI KALYAN ROY: I always stick to myself. I don't stick to the millowners as you do.

SHRI BABUBHAI M. CHINAI: You cannot do.

SHRI KALYAN ROY: I am now quoting from yesterday's "Amrita Bazar Patrika".

"Another feature of an otherwise dull and colourless market that coal issues, which got into a prolonged stupor, evinced a little renewed interest and emerged comparatively steadier." Why?

"The little flurry of buying that emanated suddenly was put down to the announcement of the quantum of compensation payable by the Government for the take-over of the coking coal The concerned shares, particumines. larly East India, Bengal Coal, Burrakur, Pench Valley and Bengal Bhatdee, to name a few, received some support from the erstwhile shy investors. these companies previously apprehended that the available compensation would be far below what could be claimed as a fair break-up value of shares of each. It is now learnt that the compensation to be paid by Government would not be as insufficient as was previously apprehended.

In the case of East India the payable compensation has been placed Rs. 93.29 lakhs which is more than double the company's paid-up capital of about Rs. 42 lakhs. Similarly for Burrakur of Bird and Company, and the of Rs. 168.56 lakhs is compensation higher than the paid-up capital of Rs. 148.73 lakhs. For Bengal Bhatdee, of course, the compensation of Rs. 19.60 lakhs is substantially higher than the net worth of Rs. 10.29 lakhs."

All these companies are today happy. Shares are going up. And here tears are rolling down the cheeks of Mr. Misra.

The problem is due to the half-hearted, vacillating policy. I do not blame the mine-owners. They will not invest in the non-coking mines. It is their policy. He You are so much busy is not investing. in going to Tamil Nadu to settle their labour disputes. I am afraid Mr. Kumaramangalam did not at all find it necessary to go to the Asansol area where 284 mines are there. These mines are on the verge of closure. He says at a tripartite conference: "I will see that no mining is in shares was stopped and I will take it over. I will see that something is done about it." He said it on the 4th July. What happened to the promise? What reply he gives? I am quoting his reply dated

The Coking Coal

Mines

"About August, 1972. the mines, it is understood that the Govern- any participation of the Director-General ment of West Bengal whole question regarding They are giving it another study afresh." bureaucracy. It They wanted to take over the mines. You mine-owners. It is a half-hearted, halting have prevented them. me to take over and you neither take it whole and basically lack of any perspecresult thrown out of employment. have closed down. So, the today is takeover. You cratise the Bharat Coking Company. You kers' representatives and technicians talk about taking workers the Bharat Coking Company? about the Works Committee? started it? Have you consulted the wor-power production on the basis of thermal kers in running it? Not at all. There is power. the same bureaucratic approach. same bureaucrats are being kept. There is a group of labour officer in Jharia. He himself killed two workers. We wanted you to remove that officer, but nothing was done. Now-a-days, on the basis of what is happening in the Bharat Coking Company all the managers, whether in Khetri or in any other place, are feeling very happy today finding that Mr. Kumaramangalam is not the leader of the officers group but is a captive of that group. That is the unfortunate fall of a man who the workers hoped, after the taking over of the coking coal-mines, he would democratise the structure, that he would bring in fresh blood and new officers.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI KALYAN ROY: I am concluding. The last point is the question of reorganisation. Are you seriously interested? Can you only reorganise your coking coal? What kind of officers are you sending? It would be laughable in other parts of the world to discuss the reorganisation of coal-mines without the participation of the Safety. Two Director-General of Mines mines are being developed with the help gets about the consumer. When it comes of Polish and Russian officers and every to nationalisation, minute they participate in it. Here the that it can ignore the people as much as

closure of reorganisation is being planned without are studying the of Mines Safety, because some bureaucrats closed mines. do not want it. It is a clique of the is a conspiracy of the You do not allow policy. It is lack of democratisation as a is that people are tive towards a coal and minerals policy. The mines I am afraid, even after nationalisation, question things will not improve, unless you deenly should demo- probe into the matter, sit with the worinto confi- evolve a joint policy which will make Is there any recognised union in India one of the strongest countries—not What only in the political sense. Have you economic sense—in respect of increased

> SHRI LOKANATH MISRA: Deputy Chairman, Sir, it is sought to be proved by Mr. Kumaramangalam that by nationalising these coal-mines he has done a wonderful socialistic feat. While in principle I am not at all in favour of nationalisation for the sake of nationalisation, I would have gone, to some extent, in supporting Mr. Kumaramangalam if by nationalising these mines he could improve the working of the mines and the fate of the workers.

> From what we have been told by the so-called workers' champion, Mr. Kalyan Roy, even that has not been done. production has gone down. The workers have not been paid and some of the worbe disciplined by the kers are going to police officers who have been sent from different parts of the country. If that is so, I do not know for whom it was done. In India unfortunately the consumer is a forgotten factor in our economy. The consumer's interest is looked after by nobody. Everybody looks after interest. When it is the private owner, the private owner looks after his interest first and then he has to look after the laws of the land and ultimately he forthe Government feels

[Shri Lokanath Misra.]

it can ignore the materials in the mines. Therefore, the consumer's interests should have been taken into consideration before any nationalisation is thought of. the other public Government has failed to improve their understood the things in their right persworking and to pay any dividend against pective and started turning to our side. I the investments made which run into thousands of crores, the Government of India no right in fact to nationalise fresh undertakings. They How are they better than the erstwhile coal mine owners if they are doing come, that is different, but if everybody the same thing as the erstwhile coal mine in the House became a little more raowners? Αt have been guided by certain rules. The Government is above law. If the Govern-tion. ment does anything, it would be legalised. ker? Anything wrong done by the Government would be legalised. We shall be people to legalise it after six months. I Supposing no provident the nationalised industries in the country, or two things in that connection, now that then if they were the Government would private owners to task; if a public sector two States of India. They are not scatundertaking is running at a loss, the same tered evenly, scattered like the socialistic Minister would come here with a smiling ideas of our great Government. So, since face and say, "We have had a loss; there- it is a god's gift, it is located in Bihar or fore, if we pay anything to anybody, it maybe in parts of West Bengal-maybe in would be from the public exchequer, and Hyderabad also. There used to be mudtherefore this may be exempted", and we throwing between the Ministry of Mines shall be thumping the table to exempt and the Railway Ministry for distribution all the time. People who talk of national try because coal had to be distributed from lisation for the sake are ruining this country. If they really try. And then nobody actually knew who believe in nationalisation, even Mr. Bhupesh and Mr. Kalyan Roy ween sandwiched were the in this, then their first task should be to They were being hit from the right and gear up the Government which they sup-from the left for any machineries of the Government in order its undertakings they could do it, probably it would be coordination between one of the greatest contributions, even Railways and the Ministry giance somewhere else. It would be one damage that is being paid for

of the greatest contributions to this country if they can do it.

SHRI A. G. KULKARNI: Mr Bhupesh Gupta is hypnotised.

SHRI LOKANATH MISRA: sector undertakings the presence he is hypnotised. However, he that have already been do not want him to be a fullfledged member of my party. If he did that, he has absolutely would probably be doing good to himself and to the country because he will then must prove their ability do rational things and not do things in a dogmatic way. He may or least the erstwhile owners tional, probably we shall be doing . . .

> SHRI BHUPESH GUPTA: One ques-When will he be a sensible thin-

SHRI LOKANATH MISRA: All right, the we shall discuss about it later. When was talking about consufund is paid by mers' interest, I wanted to indicate one in the private sector, he has rightly or wrongly nationalised the have taken the industry. All the mines are in one or is what has been happening of coal to the different parts of the counof nationalisation Bihar and West Bengal all over the counand I include was responsible for this because in betmine-owners. kind port all the time blindly, to gear up the Now, the Government of India or one of taken over the has to make all the public undertakings give mines. After nationalisation, I wish and dividend and make them profitable. If hope that there would be better, greater the Ministry of of Mines so though Communists make no contribution that the consumers are not fleeced, so that to this country and they give their alle-they would not be made to pay for the account of mismanagement Mr Kumaramangalam at look to the interesis of mines.

I have heard of coal having been de posited at the pitheads transported and therefore there And naturally there was because there was short supply

needed police them Anything nationalised protection or army protection Previously they brought forward the Industrial Security Force Bill in order to save the industries from any kind of workers' strike or any demand about the democratic right of the workers If the same thing Roy would be Now, he is nowhere shouting at the top of his voice Suppose army or a police force for the protection of the mines, then I would urge that at least the workers' democratic rights should not be taken away They tic rights of the workers in the mine-

have tirred to be a battle field for the in any of the mines vears, where the union leaders try to kill Members sitting on one another. After nationalisation I sin- House would be share-holders in many of cerely urge that the election of the office-the mines bearers and the recognition union and the number should be left to fight for justice all the time the ballot where it should be decided should be a secret ballot through which it be justice. Maybe in some cases I have should be decided as to which particular been wrong in choosing union has the maximum number and then the particular union should be recognised What has been happening was—it is also JEE (West Bengal): happening now in some of the nationalis- only. ed industries, particularly in Rourkela and in Durgapur much more—that the management was

Therefore, there is I hope that trade union workers least would an unhealthy spirit of conflict and rivalry, the consumer to ultimately culminating in the killing and this extent having nationalised the coal annihilation of each other. That is what has been happening in the last three or four years in Asansol If a secret ballot is resorted to for the recognition of the and because of trade union, I hope that there would not shortage of wagons the coal could not be be anything of that type and there would was an be a healthy organisation of the workers. acute shortage of coal in some places I would also urge in this connection blackmarketing, that politicians should be debaired from They heading trade unions greatest nuisance ın the trade unions Underhand transactions are indulged in by

> SHRI MONORANJAN ROY (West Bengal) Employers should run the trade unions

SHRI LOKANATH MISRA It is the is resorted to here in this case, Mr Kalyan workers who should run the unions Now politicians in the garb of well-wishers of the trade unions go and create all types tomorrow Mr Kumaramangalam raises an of mess, and at times they let down the workers and their interests

I would take another ten minutes only. would have Coming to the compensation side of the the same right to strike, and the hon Bill, some of the honble Members were Minister should give us an assurance that waxing eloquent that they had paid plenty nothing would be done to raise a police of compensation to the erstwhile owners force in order to take away the democra- of the mines I have no sympathy for the eistwhile owners of the mines I am categorical about it because neither I am The coal fields particularly of Asansol, a mine-owner nor 1 have even one share Therefore, I want last so many years, maybe three or four to be categorical. Many of the hon'ble that side of the They are hypocrites when of the trade they say that more should not be paid I have been It fighting for justice or whatever I think to

> SHRI PRANAB KUMAR MUKHER-Justice for owners

SHRI LOKANATH MISRA: encouraging the different for justice oi, as I said, whatever appears The Coking Coal Mines

[Shri Lokanoth Miero] by the justice of your conception or com- of Rs. 10, Rs. 20 or Rs. 30. munist conception. So, Sir, I was saying them are some widows. about compensation. They are paying a sum of Rs. 16 odd crores. I would give a break-up.

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): Somebody to know what is the brief with you.

SHRI LOKANATH MISRA: You are being briefed by a bureaucrat.

I am being briefed by a friend. Does it not make difference?

SHRI S. MOHAN KUMARAMAN-GALAM: I am being briefed by the Government but I do not know whom you are briefed by.

SHRI LOKANATH MISRA: remember all the figures. The Minister brings all kinds of figures on different subjects. And I have to speak on all the subjects under the Sun. Therefore, I cannot remember all the figures. He deals with these things. Maybe some of you may be interested in knowing as to what is being paid or what is not being paid.

MR. DEPUTY CHAIRMAN: It may not be figures now. Please go ahead.

SHRI LOKANATH MISRA: As I was saying, for 214 coking coal mines and 12 coke plants with a production of 14.4 million tonnes, the hon'ble Minister has been kind enough to grant a compensation of Rs. 16 and odd crores. Out of that Rs. 16 odd crores a sum of Rs. 11 crores goes in respect of stocks and stores, according to him. What is left is about Rs. 5.37 crores against fixed assets. The amount on fixed assets, I gather, was assessed by some government agency. May be some chartered accountants were sent. They might have some indications from the hon'ble Minister that the figure must be brought down as low as possible. As I said, I have no quarrel against the Minister in regard to the interest of the mine the paid-up capital?

owners. But what I greatly value is the to be just to me. (Interruption by an interest of the common man, the ordinary honourable Member) I cannot be guided shareholder who may be holding a share

(Nationalisation)

Bill, 1972

SHRI BHUPESH GUPTA (West Bengal): With him always widows come.

SHRI LOKANATH MISRA: You have not had the experience of a widow because you are unmarried.

GUPTA: SHRI BHUPESH would be dead, anyhow. I always hear the tell tale of widows. I should like to know how many widows are shareholders. Will you tell us?

3 P.M.

SHRI LOKANATH MISRA: Yes, yes, I will tell you; I am going to tell you that. Now, Sir, there are as many as 27,000 shareholders and out of them, I cannot may be there are about 3,000 or 4,000 shareholders who depend only on this and have no other source of income.

> SHRI S. MOHAN KUMARAMANGA-LAM: How do you know?

> DR. BHAI MAHAVIR (Delhi): "Maybe", he says.

SHRI LOKANATH MISRA: Have you assessed it? Mr. Mohan Kumaramangalam has the agency and before he. took over, he could have looked into these things. It is his duty. But, on the other hand, like any Communist, he throws the ball into my court and asks me, "How did you find out?"

SHRI BHUPESH GUPTA: Have you assessed it?

SHRI LOKANATH MISRA: Yes. I have assessed it. I have my own source of assessment. I do not have the Government agency. I cannot prove that to you on the floor of the House. He must be there to prove it. At least, he must be there to disprove it, disprove whatever I Therefore, Sir, say.

SHRI BHUPESH GUPTA: What is

SHRI LOKANATH MISRA: the companies?

SHRI BHUPESH **GUPTA:** Sir, my friend has assessed the widows and widowers, but he cannot say what the total paid-up capital involved is.

SHRI LOKANATH MISRA: The paidup capital would be 27,270 shares of face value Rs. 100 and Rs. 10.

SHRI KALYAN ROY: They have been distributed by the companies.

SHRI LOKANATH MISRA: Whoever distributed it, whoever may have distributed it, if the figures are right, I am thankful for that. (Interruption) My papers do not come from Moscow or Leningrad. (Interruption)

SHRI BHUPESH GUPTA: Moscow does not have shareholders nor a Minister who pays compensation to shareholders. That is not the point.

SHRI DAHYABHAI V. PATEL: They have only knife and bullet.

SHRI BHUPESH GUPTA: He said that so many shareholders suffer. I wanted to know what the total paid-up capital was. If the shareholders are getting less than their paid-up capital, he may have some complaint. Surely, the shareholders cannot expect more than the paid-up capital by any means. Now, if a shareholder is a widow, I do not know what is to be said here in this connection. If he is a widower, I do not know what I am to do I am leaving the cause of the widows to with him.

DR. BHAI MAHAVIR: What if he is a bachelor?

SHRI LOKANATH MISRA: It is estimated at Rs. 10 crores. Now, Sir, I am not a chartered accountant. Therefore, if I cannot give the figures, let the Minister here furnish the information.

MR. DEPUTY CHAIRMAN: Now you will have to wind up.

SHRI LOKANATH MISRA: I am winding up. But, Sir, whenever I get up to put one query.

Of all to speak on any subject, you can see the amount of disturbance in this House. have to meet the interruptions.

> MR. DEPUTY CHAIRMAN: You should not get diverted

> SHRI BHUPESH GUPTA: Sir, I didn't want to divert him. I got up only when he brought in the question of widows because it is completely irrelevant here.

> DR. BHAI MAHAVIR: What about bachelors?

> SHRI BHUPESH GUPTA: Sir, the widow could be a relevant issue in connection with widow marriage or sati daha or that kind of thing. How does it become relevant here?

> SHRI LOKANATH MISRA: It is relevant here, Mr. Bhupesh Gupta, in this sense that if somebody has been killed in war his widow back home definitely needs all the attention.

> SHRI BHUPESH GUPTA: There are widows and widows. Maharani Gayathri Devi also is a widow.

> SHRI DAHYABHAI V. PATEL: The Prime Minister of India is also a widow.

> SHRI A. G. KULKARNI (Maharashtra): Mr. Bhupesh Gupta is a bachelor and his interest in widows is to that extent only, (Interruptions).

> SHRI LOKANATH MISRA: All right: be taken up by you.

> SHRI BHUPESH GUPTA: You will never be a widow I hope.

> SHRI LOKANATH MISRA: More so I hope.

> Sir, as I was saying, there are many widows, teachers, professionals and others and many common men. May be there are persons who are clerks.

> SHRI A. G. KULKARNI: I just want

MR DEPUTY CHAIRMAN There is 1 no time left for him, Mr Kulkarni, un not have that much time less he wants to yield

Unless MISRA SHRI LOKANATH you permit it I am not going to yield

CHAIRMAN: Then MR DEPUTY you continue

SHRI LOKANATH MISRA Now, Sir, Clerks who Division there are Lower Rs 200 or would be earning about Rs 230

SHRI BHUPESH GUPTA How many shares will be be having?

SHRI LOKANATH MISRA be having two shares probably When Mr shares are good enough Bhupesh Gupta earns Rs 51 per day he panies gone into liquidation may not be caring for it

SHRI RANBIR SINGH (Haryana) He is working for that

SHRI LOKANATH MISRA As much wind up now as you are working (Time bell rings)

MR DEPUTY CHAIRMAN Please continue your speech because so many Members will be diverting your attention are off the track and you will be losing your time.

SHRI A G KULKARNI He unneces-interruptions sarily brought in the widow

SHRI LOKANATH MISRA leave my time to me, I have to speak on a lot of things and the Chair is already ringing the bell

SHRI RANBIR SINGH In that case you .

SHRI LOKANATH MISRA. If you go on interrupting me I shall go on replying to your questions and I shall not sit down I am not worried about that I can go on talking for hours but what I intend to do is to stick to the time and act according to the Chair's wishes If I have to act according to the wishes of the Members opposite I would keep on talking for the whole day

MR DEPUTY CHAIRMAN We do

SHRI LOKANATH MISRA Sir, as I was saying, the other people who would nave invested money is the poor people who can hardly sacrifice Rs 10 or Rs 20 because they are so lowly paid and by curbing the amount ot compensation what the hon Minister is doing is that he is robbing these people of their honest Therefore I would urge that he earning should not do it, what he should do is to at least give an amount of compensation to the extent of the written down value of the shares because that would have been available to them in case the companies He will would have gone into liquidation So at and two least he should pay them the same amount which they would have got had the com-

Now, Sir, I have only one or two more

MR DEPUTY CHAIRMAN Please

SHRI IOKANATH MISRA There are so much interruptions that one gets lost

SHRI A G KULKARNI I wish you

SHRI LOKANATH MISRA No more

Now, the property lying under the Please earth belongs to the State Government It is a corrosion of their right when Mi Kumaramangalam takes over the mines without their permission Their sion is also necessary when a mine is taken over or sub leased or when it is taken by somebody else other than the lessee he has to get the permission both of the State Government and of the Central Government also In this case is completely overlooked that the State Government has to get royalty The property belongs to the State Government and you are robbing both the shareholders and the State Government

> In spite of that you do not want to pay them their dues and the royalty which is

Bill, 1972

The Coking Coal Mines

Chief Minister, I would like him to take were being constantly it up and to cancel the entire lease so that mine owners. The mine owners were not the new company that is coming into be- paying their wages and they never depositing will be left with nothing at all. I ed their contribution hope and wish that if there is a mine in fund and they never enforced the recom-Tamil Nadu, Shri Karunanidhi will show mendations of the the way.

Sir, the National Coal Development Corporation has invested much less. If that is must be realising what management would have in order to run the mines days. Having taken over Bharat Coking ing coal mines, the number are realising at the rate of Rs. 3.50 from of 1,28,000. Immediately after find that you needed to pay more? you could hoodwink do you think that the people by paying them more and minimising loss in the coal fields? Is it a fact or not? I would like the hon. Minister to tell me that.

I would again reiterate, re-emphasize and re-submit that the hon. Minister-an ex-Communist as he is-having the poor man's interest always close to his heart should look into the interests of the poor more compensation man and give him so that the poor shareholders' interests are safeguarded.

NAND KISHORE (Madhya Pradesh): man, the present Bill has been used by the masses in this country. friends on the other side to express their dissatisfaction venom, discontent and against nationalisation. of vested interests who are bent upon at- over. tacking nationalisation and public sector because they feel very much tead of getting solved, will hurt by nationalisation. I do not want to more and more difficult. go into details of

due to them. If there is a courageous last year, there were 70,000 workers who exploited by the to the provident Wage Board, though they did not have statutory force. All the same the recommendations were unanimous. On the top of it, most mine owners about Rs. 104 were using contractors and through concrores or so with a turnout which is tractors they used to avoid payment of so, the Minister even minimum wages. They used to examount of effort ploit the workers because of their need and to put the poor conditions in which they were for all these living. After nationalisation of the cok-Coal, they have enhanced the rate. They who were 70,000 have reached the figure Those workers who were private steel companies and Rs. 3.25 from once exploited by the contractors are all the public sector steel companies. How given regular jobs now. Still some friends could that be done? Why was that done? from the Opposition say that nationalisataking over, did you tion has done immense harm to the wor-Or kers.

> Sir, the Honble member opposite also said something about the trade union movement. I wish he restricted his observations only to the field of activity he is engaged in. We who are in the trade union movement and the working class in this country very well know on which side their interests lie. They are all well organised and it is because of their organisational strength, it is because of the solidarity of the trade unions, that they could face the die-hard employers, that they could face the capitalists and they BHATT could face these interests who have been Mr. Deputy Chair- exploiting them, exploiting the toiling

It is often mentioned that with the tak-We all very well ing over of the coking coal mines the resknow that in this country there is a lobby ponsibility of the Government is not at all Unless they also nationalise the particularly non-coking coal mines, the problem, ins-There are coknationalisation as a ing coal mines in the public sector I would only like to concentrate there are the non-coking coal mines run on nationalisation of coking coal mines, by the private mine owners. Now, the In the 214 mines which were taken over workers in the coking coal mines are get-

[Shri Nand Kishore Bhatt] ting better wages, better though they are working under a model that in our country, unless On the other employer vate mine owners are not paying the wor- development in kers their full wages and they are not ex- these mines cannot be properly developscientifically and are ed ploiting the mines not adopting modern scientific and technological methods to develop the mines On the contrary, these mines are badly treated with the result that we have now only closed mines and there are fires and the All these things hapmines are flooded At the same time, the workers are also not getting their proper wages and they are becoming the victims of the con tractors It is true, Sir, that for the abo lition of contract labour we have passed But, that law is not being properly a law implemented and the workers are put in such a difficult and dangerous position Therefore, we see, Sir, that there is a section in this country, a section of woi kers, which suffers In the coking coal mines, workers are getting better treat ment and better wages But, in the noncoking coal mines, the workers are getting step motherly treatment since they have not been nationalised yet

Sir, as far back as 1946, the Indian Coal Field Inquiry Committee had, in its Report, made some recommendations and had clearly observed therein that the mine owners were not at all interested in the scientific development of the mines They were very indiscreet in handling these Therefore it was suggested that mines these mines should be nationalised Now we see that the coal mines, excepting a few mines which are connected with the steel plants, such as TISCO, Tata collieries, NCDC collieries, etc., had not implemented the recommendations of the Wage Board It is only after taking over of the 214 mines that the recommendations of the Wage Board were imple-The mine owners have not only mented deprived the workers of their legitimate dues but also they have exploited them through the contractors as I said earlier

Then, Sir, from the point of view of out of employment safety, the conditions in the non-coking make the situation explosive

coal mines are very bad and no interest is amenities, as being shown in this regard We know we set apart hand, the pri some substantial money for research and the technological field. It was in the case of the coking coal mines that the initiative was taken to get experts from Poland We know that we have also experts here in this country With the joint efforts of the Polish experts and the experts in our country, advance could be made and these mines could be restructured and reorganised and that has led to better production

> There is some difficulty and that difficulty is for the consumer Today, the consumer is in a great difficulty because the price of coal has gone up and it is therefore, necessary that the honourable Minister, with the help of the Minister of Railways, should see to it that if heaps of coal are lying at the pitheads, they should be made available by quick trans port to the consumer so that the price comes down and they are not put to any difficulty

I have to compliment the hon Minister for the humane treatment or rather the objective manner ın which the Bharat Coking Coal Mines have been working

The other day it came to my notice that there is an apprehension of about 40 000 colliery workers being laid off As a result of a cucular reported to have been issued from the Labour Department of Bharat Coking Coal Co, about 40 000 workers are going to be laid off. This has been utilized for interested persons reported earlier, there have been some incidents of beating But, Sir, no Congressman or anybody is involved in that As a matter of fact, it is the rivalry bet ween the management of private owners that such incidents have taken place would like the hon Minister to take into consideration this reported matter that 40 000 workers are likely to be thrown because

'workers' workers were not worked as the agents of there are 'chaprasis', supervisors and other on what basis such staff which have already been ab- figures? sorbed

So, while supporting this measure which could have come much earlier-I do feel, Sir, that the Minister will very soon come forward with a Bill, nationalizing all the coalmines in the country, because then alone it would be possible for us to concentrate our energies on developing this vital sector of our national economy

MR DEPUTY CHAIRMAN Dr Bhai Mahavır Please be as brief as you can

DR BHAI MAHAVIR Mr Deputy Chairman, Sir, My friend, Mr Kalyan Roy, was making certain observations in respect of the compensation being paid to He was quoting certain some companies figures and was saying that exhorbitant compensation was being paid to certain mine owners May be that he is correct inclined to agree And for once I feel with him that it is very natural in a situation in which we are being placed for some people to feel that exhorbitant com-

the problem in a arrived at But, Sir, I look at slightly different way In this Schedule has been given and the Parlia Sabha about the figures which would be paid to different to the hon Member was the case may be pensations were arrived at On basis? In what way was it decided that are being told that all be above all suspicion, above all reapproach tified as very reasonable simply because the hon Minister stands cumstances Of course,

Sir, it has been said that about 5,000 countants and Chartered Accountants and but they these gentlemen, advisors of the NCDC, private mine- some mine-owner advisers, were associat-But I have to submit, Sir, that ed? Therefore, nobody has a right to ask they airived at these

> Sir, I beg to differ in this respect, because most of the people whom he mentioned as being represented on the body which arrived at these figures-most of them-are Government officers or associated with the working of Government concerns

And we know, Su, how the bureau-We are aware that they crats function can be ordered to do a thing and they with very clear conscience carry out those We are aware how some bureauciats of our External Affairs went and filed an affidavit in the High Court of Delhi saying that the area being transferred to Pakistan under the Kutch never been an had Roider Agreement They could file an affi-Indian territory considered themselves davit because they they had been absolved from all since the Minister conordered to do so by Sir, the Parliament should not be cerned treated in the way in which it is being treated It is being asked to sign merely pensation is being paid to certain parties on the assurance of the Minister and not on the basis as to how these figures were Sir, I learnt that a few days Bill, a back a question was asked in the Lok compensation or the ment is being asked—the Lok Sabha has amounts to be given—the word 'compenalready done it, and now this House is sation' is not the word which should be being asked-to approve of this schedule used here-to the owners of these coking in which amounts have been mentioned as coal mines and the reply that was given that the inforcompanies or different proprietorships, as mation was being collected and would be But the Parliament is laid on the Table of the House not being told on what basis these com- Ministry does not have any information what and without having the information we the complicated 'A' company will get Rs 5,000 and 'B' facts and all the data were gone through company will get Rs 50 lakhs? Is it be- and the Committee was able to come to cause the Government considers itself to a decision which the hon Minister has cerunder the cirit is good for up and assures this House that Cost Ac- them to say that it is neither an overIDr Bhai Mahavirl

told Rs 16-1/2 crores are being paid to bothered Whether this amount Rs 16-1/2 is too small an amount or too big an amount I am not bothered about that I would be prepared to accept if you make it even Rs 16,000 crores or merely only Rs 16-1/2 Pay Rs some but pav it on the basis of be that principle principle and let enunciated here so that we come to know, that there is no partiality are not being favoured others and some are not being penalised because of the prejudice of the officers or of the Ministry

Sir, I do not know why the hon Minister h s not considered it advisable to take this House into confidence in this regard I would urge upon him to tell us as to how these figures have been arrived at and how justice has been done has been a jurist himself he is an autho rity on law and it would be presumptuous on my part to tell him that justice should not only be done but it should also appear If he is doing justice but to be done from his actions people do not infer easily and naturally that justice is being done, it is not a healthy state of affairs Therefore, I would like to put him this straight Previously there used to be the Courts and now after the 25th Amendment the Courts have been barred from interfering in the matter of the money paid for anything which is taken over by Now ıf the Courts the Government cannot interfere, is it not now the Parliament which has to satisfy itself that the schedule that has been drawn up is a correct schedule, is a fair schedule, is a schedule which has justice and where no partiality has been shown to any one, no bias has been observed in the case of anyone?

because, Sir, we find that there are certain Rs 2 crores I would like to know whefigures which cannot be understood. There ther this thing was kept in view or not,

assessment nor an under assessment. I am are certain amounts in the case of some assets Mr Kalyan Roy was giving one Of these amounts I am not type of example but there are other types of of examples also where the assets are patently rather much more than what are being paid For example, if there is a mine which spent something like a crore and a half rupees during the period of the 16 1/2 Third Plan for the purpose of improvement and installation of equipment, now it is being paid only Rs 49 lakhs question arises. Is it fair? I am not saysome people ing that it is not fair I am not saying at the cost of that you have done it wrongly but I want to know, I want the people to be convinced if there is anything hanky panky about it and that the figures have been arrived at on the basis of certain objective criteria on the basis of certain norms those norms naturally and among equipment, the fixed assets and the working of the funds have also been taken into account

> I agree with the hon Minister when he says that if people have chosen wrong Directors and they have squandered away the money of the shareholders Government should not be held responsible for that wastage Of course not, the Government should not be held responsible but I hope he will apply this rule in the case of the Government concerns also Ministers choose wrong officers, if the Ministers put wrong people on duty and they squander away the assets of the country, like what is happening dustan Steel the ordinary people should not be blamed and I hope the Minister will accept responsibility for that because the people should not be made to pay for the inefficiency and for the lack of imagination of the officers in whose appointment they did not have any direct hand

Sir, there are discrepancies of other For types also example one company which has 1600 shareholders My first emphasis is on the question as something like Rs 49 lakhs and a comto how these figures have been arrived at pany which has 100 shareholders is given as to how much a particular shareholder The consequence would by the Government. If opportunity to be convinced are being done on the which was purchased some The other day I remember the hon to be done. Minister in this very House stated in answer to a question that they have not yet decided to take over non-coking coal was observing that this hon Minister has mines and he says, we have warned them, often assured that he would not allow we have asked them to make investments any coal mine to be closed, well, in the and improve the working of the mines, interests of the nation and produce more, otherwise he will take are in danger of being them over. If you are honest in what such an assurance is very welcome, no vou are saying, if you really want them coal mine should be allowed to be closed. to improve their working quirement is that they should be assured the question. I remember, some time that when the Government decides to take back there was a coal mine which was over it will do so on the basis of certain owned and managed by the NCD.C, and objective, acceptable, rational, known cri- it was a mine which the N.C.D.C. was teria. Once they are they would feel impelled to accept your it was kept closed. I happened to know word and they would feel encouraged to of some people who had applied for a make investments and improve the work-lease to work that mine on a cooperative ing of the mines Otherwise if there is a basis and the Government had refused to feeling if there is a body knows how these figures would be Giridih coal mine and that Giridih coal

be that investis entitled to receive after a concern in ment would be scared away and when which he was a shareholder is taken over investment is scared away there would you have any not be any improvement in the working criteria, if you have any principles, come of their mines and after two years you out with them, place them for the consi- would come forward and say, we warned deration of the House. Let the House be these people but they have not listened to taken into confidence and let us have an our warning, their working has not imthat things proved, they have not made any investbasis of some ment and therefore we are taking over. If fixed criteria. I am told there is a mine that is what is going to happen two few years | years hence I would suggest let that hapback at Rs. 39 lakhs and in which was pen today, there is no use delaying the invested something like Rs 406 lakhs execution of a person on whose head you The total comes to Rs. 80 lakhs or so but are hanging the Damocles Sword and you the amount being given is Rs. 12 lakhs are telling him if you do not improve you Let them not pay even this amount of cannot live He does not even know on Rs. 12 lakhs, I hold no brief for any party what principle he will be doomed to die or individual but what I would like to and in what way his execution would take know is if Rs 12 lakhs is the figure you place. I would suggest that if the hon. have arrived at why is it not Rs 10 lakhs, Minister and the Government are convincwhy is it not Rs. 5 lakhs or why is it not ed that they have to take over the other Rs. 20 lakhs? If you have arrived at mines let them decide now. At least the this figure of Rs 12 lakhs we want to country would be spared of the loss which know how this figure was arrived at. I inefficient and indifferent management will am asking this because I am concerned put the country to during the course of not only with the taking over of the cok- two or three years. That is the reason ing coal mines, I am concerned with the why I am suggesting that justice should whole process of production in our coun- not only be done but it should also appear

Sir, it has been said, Mr Kalyan Roy When our assets spoiled or lost, the basic re- But I would put to him another aspect of satisfied on this unable to run, and the mine was closed, suspicion that no- permit them to work that mine. It was arrived at, what will be the consequence? mine was owned by the N.C.D.C. but its I am concerned about that consequence. work was kept suspended because the

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[Dr. Bhai Mahavir] it did not want its inefficiency to be ex- be something by a cooperative party some other people who with it. It did not want to allow that smiled away through N.C.D.C. I would ask the hon. Minister who have even down their mines? If national interests, then whom shall we go the capacity or the to for relief in the case of such comter to apprise us of this also.

rather Sir, I am are arrears of workers' wages the Government is not going to accept that liability, against the previous owners for the realisation of their wages and their Provident have invested their charge and the Government should have managements would honoured by the Government, Sir, that assurance has not been forthcoming, and that is why, when I ownership those malpractices put an end to, it is very good. But then, Minister to take refuge behind this. Sir, is it not a fact that over this period of nine months since the Government took over the losses have increased? Are say it is too little. Therefore, all the losses due only to the regulariza- correct. That is the cheapest solution. I tion of the working conditions of the think the hon. Minister should try to workers? Or, are there any losses which think of something else. That is not the are due to the inefficiency and corruption way to settle any particular issue. Thereincreased there? things which the Government

to the country to explain to the people. N.C.D.C. had worked it inefficiently and Therefore, unless this is done, it would which would not satisfy posed by allowing any other party, even either this House or the people, the naof workers and tional people in any case. The whole were associated thing was sought to be laughed away or digressions, but I party to work it well, to work it success-still think of and feel for the small sharefully and thereby expose the inefficiency holders. Now the Government must be and nepotism that was prevalent in the having a complete list of all the people the smallest ownership where is the relief in such a case if the rights in the case of these companies. If Government can stop others from closing there are any people who are small sharethe Government holders, those shareholders may not have concerns close down their mines against had the time to go into the antecedents or competence of the owners, see how they were working the plaints? I would request the hon. Minis-mines. An ordinary shareholder is like an ordinary voter in our country. hardly has all the wisdom to go into what disappointed; after is being claimed by way of slogans and going through this Bill I find that, if there what is actually the intention of a particular party. Because of that, Sir, the Government now is in a position and it and the workers are advised to file suits can find out. If there is any hardship in the case of small investors, people who lifelong savings, the That should have been the first pensioners who had looked upon this as a source for support in their old age, if taken it upon themselves for the purpose the Government finds such cases, I hope of satisfying and allaying the fears and the hon. Minister will be able to see his suspicions of the workers, for seeing to it way to showing them not only justice but that any claims of the workers against the a little more than justice, what I may say be the first to be liberal treatment in the matter of settlethe new ment of their claims.

I would like to conclude by saying that hear that the number of workers on the mere wording of the proposed Bill is not pay rolls has increased, I am very happy sufficiently transparent unless we are also and I can understand that the previous made sharers in the information regarding owners must have been indulging in mal-the basis on which all this thing has been practices, and if because of the change of done because, without that, some people have been may say it is very usual for the hon.

> These people say it is too much. Others These are fore, let him come forward with the crinow owes teria on the basis of which this thing was

That would be the best way of settled reinforcing his argument' with logic and with a convincing reason

SHRI THILLAI VILLALAN (Tamil Nadu) Mr Deputy Chairman, I will be very brief in my remarks on this Bill After hearing the speeches of Mr Kalvan Roy, Mr Lokanath Misra and Dr Bhai Mahavır, I do not want to repeat the same criticisms which they have offered I want to add one or two more points this Bill whole-First of all, I welcome This Bill is intended to provide for the acquisition and transfer of the right, title and interest of the owners of the coking coal mines and the right, title and interest of the owners of such coke oven plants as are in or about the said coking coal mines with a view to re organising and reconstructing such mines and plants for the purpose of protecting, conserving and promoting scientific development of the resources of coking coal needed to meet the growing requirements of the iron and steel industry. In clause 2 it says:-

"It is hereby declared that this Act is for giving effect to State towards securing the principles specified in clause (b) of article 39 of sioner for his the Constitution

Principles enshrined in our Constitution Therefore, we are very happy to welcome this measure At the same time, I want to draw the attention of the hon Minister to three more provisions in this Bill 1 would request you to read all the three Minister in the other clauses and come to a conclusion that this time of taking Bill mainly attempts to show that Government's intention is only fireworks in the name of nationalisation At the same time it is not prepared to Due to malpractices. accept the consequences draw the attention of the hon Minister them as permanent to clause 9. It is captioned Central Gov- only having 70 000 workers ernment not to be liable for prior liabi- these things have been lities Clouse 9 (2) says -

"For the removal of doubts, it is hereby declared that

otherwise provided (a) save as elsewhere in this Act no claim for wages, bonus, royalty, rate, rent, taxes, provident fund, pension, gra tuity or any other dues in relation to a coking coal mine or coke plant in respect of any period perior to the appointed day, shall be enforce able against the Central Government or the Government company,'

The Government disowns sibility to see to the future of the workers who are taken by the Govern ment as its own employees not prepared to accept the responsibility to pay the allears. It is not just unnist The same Minister probably announced that we are in a position to nationalise the coking coal mines with the help of the workers, but he is com ing forward with a provision saying that we are not prepared to pay arrears of the labourers the employees of the coking coal mines, let them go to the previous mine (wners Ι will come later to the other clause also. clause 23. which says we have appointed a Comthe policy of the missioner for payments and he must go and file his petition before the Commisarrears This 18 tolerable This 18 not nationalisation This is not the way in which our laudable We are for implementing the Directive principles of nationalisation should be implemented

> Under clause 17 there are provisions to classify the workers I have collected figures from the of the hon speech House At the over the coking coal mines the figure he gave in the other to do some House is 70 000 workers On the 1st April, 1972 it has risen up to 128 400 that is, keeping I would like to workers as casual labourers and some of labourers they are Now all and corrected rectified

> > Therefore, the number has Now there are more workers and he

IShri Thillai Villalanl

of increase as has given the number 58.400. My humble submission would be after taking them as your permanent emplovees you want them to beg and cringe and crawl before the mine owners who are already standing before the Commissioner of Payments with their petitions of the labourers, your claim. You want own employees, to join in the queue after begging bowl the mine owners with a saying, "Please pay the arrears, please pay the arrears", because they are already begging, they are already before the Commissioner of Payments for their claims. they are fighting before him. Now Government have set up another set of people, their employees who are responsiwho are responsible ble for production. for the future functioning of the mines, and are sending them behind the mine owners who are already there before the Commissioner.

Under clause 17 the provision says we are taking such persons as our own employees and all that. Clause 23 is about the claims, and our Dr. Mahavir has dealt with it, with the question of compensation very elaborately. He has raised a very relevant question. You have given a schedule here. You have fixed certain figures, very odd figures. Certain wrong figures you have given. What is the criterion adopted to arrive at the figures?

The House has got every right to question the figures given in the Schedule because the Government wants the approval of this House.

(Time bell rings)

Sir, I have raised only one point. I do not want to go into any other point because I am very conscious of the time allowed.

Even for getting these claims settled there is a process. The Minister would say that we are paying of course in cash but we are not directly paying, we are depositing the amount. The Commissioner will receive the petitions for claim and will go through them. He will sit

both as a civil court and a criminal court and decide things. And then only will the disbursement come. He can say so. But, Sir, I am only concerned with the workers-how the workers will go and will get their arrears. Under clause 23, the owners may file petitions, they may go in appeal and all that But the workers are not able to do in this way. Therefore I would like to highlight this because the time is very limited. I welcome this because Bill we are for nationalisation. This is an attempt to nationalise a part of coal mines. we are having the coking coal mines: they have been nationalised. But to implement these provisions, there must be natural justice which should be given to those who are responsible for the production. that is the employees. Therefore, I am not approving clause 9 by which the Government disowns the responsibility for paying the arrears to the workers.

Then, Sir, there is only one point that I wish to make under clause 23, which reads—

"Notwithstanding anything contained in any other law for the time being in force, there shall be paid in priority to all other unsecured debts . . ."

There are two kinds of debts. secured debts and the other is unsecured debts. Now. arrears become unthe secured debts. Arrears come only after the payment of the secured debts. If the compensation amount is sufficient for the payment of the secured debts, then only the workers will get the arrears. So the employees are not only left in a complicated position, but there is every possibility of no money being left for him for getting his arrears

Then, Sir, not only the employees but also the States are in the queue. They come third, I think. Clause 23(2)(e) says—

"all sums due to the State Government as royalty, rent or dead rent, as the case may be."

That also is classified Therefore receiving royalty or anything will be treated as unsecured debts these proper So. should be removed or rectified or recon Minister sidered

I welcome this With these comments Bill

MONORANJAN ROY SHRI Mr Deputy Chairman, Sir, I would have wel comed this Bill as one of the steps taken by the Government to nationalise part of the collieries, those collieries which have coking coal, but for certain provisions within the Bill itself which are meant to of their legitimate deprive the workers dues This is a butchery on the workers, I would say May I ask the hon ble Minister why any compensation should be paid to those who have butchered the mines by lifting coal at random thereby causing irreparable damage to collieries cause the matter has been brought to his who have cheated the Government by notice again and again showing fictitious accounts, by indulging in manipulation of accounts more coal and showing lesser sales, showing a number of employees not actually employed and various other ways, without caring for miners, without caring to pay the dues to meeting was held here in Delhi, on 4th the workers, without calling to deposit the July last, at which the Minister himself provident fund under the category 'obli was present. The m gation ? These very mine owners are to the Labour Minister be paid compensation from the Exchequer yers' representatives said that they would the poor people Now, first question to the people, these sharks who had been fleec the Wage Board, 1e Rs 213 also the people depriving the Exchequer West Bengal alone have refused to pay pensation at all

'compensation Sir, the term But it is nothing but compensation, paying money to the owners Our friends here have raised the point, namely, on what basis is this amount to be paid We do not understand the basis deprived of their of this compensation

as unsecured or his Department gone into the assets of the States which are the mines that are existing today and then their dues assessed the amount of compensation? This This thing is not clear in the Act itself things | We would like to have clarification by the

> Sir, a preposterous thing is that liabili ties of the secured creditors will be paid and this Government of Garibi Hatao' wants to deprive the poor workers of their wages, their provident fund their other Does not Mr Kumaramangalam know that even today that in our mines which have not been tiken over non coking coal mines the employers are con tinuing to deprive the workers of their legitimate dues and they are not depositing the provident fund that has been deducted from the wages of the workers? Does he not know that a number of coal mine owners are refusing and still continuing to refuse to pay the statutory bonus of 4 per cent even? Mr Mohan Kumaramangalam knows about those mines very well be Whatever their obligations towards the recommendations and by lifting of the Wage Board the owners of non by coking coalmines are not meeting them

They are refusing even after so many any safety for the tri partite ricetings. The last tri partite The meeting was called by There the emplo which in turn is built up by taxation from pay from the current month the amount w, Sir, this is my of DA to which the workers were eligi Minister why these ble according to the recommendation of But up to ing not only the miners, the workers but the 15th of July, at least 50 collieries in by various ways should be paid any com- even the current amount, not to speak of the arrears Not a pie has been paid by the owners as arrears Except is not three mine-owners, has paid the none arrears Then, why have this farce of tri-partite meetings?

> Now, Sir, those workers are dues Then dues are Has the Minister not taken as a first charge Only the

[Shii Monoranjan Roy] secured creditors get priority Now, who are the secured creditors? After they came to know about the taking over of the coking coal mines, shall we be surprised if we find out that there were some fictitious hypothecations of the machineries and those creditors became secured cre ditors? As you know, Sir, regarding these coal mines, they are not required to go to the Registrai, as in the case of hypo-They have to send a thecation of land certain form within SIX months of the hypothecation What 15 the reply of Mr Mohan Kumaramangalam for this? That man whose hypothecation is abso lutely fictitious will get money out of this compensation, but not the poor workers This garibi hatao Government is passing a Bill whereby the workers will be depriv ed of their dues and their future will also be at stake

they want to deal with the employees and washeries I workers The workers have to abide by the terms and conditions ernment of India that have been laid down by some bureau mangalam's Department There crate 19 a O Mahipati Chief of Industrial Relations into those and Personnel, dated the 10th July where two years back by the employees at their head offices in Calcutta have been General Manager served with notice been working in those head offices for 20 puty Superintendent years and 15 years and none of them for 2150 Personnel Manager, Rs 1600 2000 less than 10 years. They are asked to re Deputy Personnel Manager, Rs 1400 main as probationers for one year by this 1800, Assistant Personnel Mahipati After the expiry of the proba 1450 1750, Senior Personnel Officer Rs tion period of one year, the performance 1250 1500, Personnel then a decision will be taken on the re tention or continuation of their service our Welfare These people are completely at the mercy 775 of that man who has been appointed by workers demanded the Government of India This the bureaucratic machinery What is the reply of the Minister? their past services are They are told, "You the same It stroke of the pen shall have to accept all conditions that we are giving" And all creased from 4 to 18 the terms and conditions circular, which they have

quit, are inferior to their past terms and conditions of service under the respective companies

What right have you got, Mr Kumaramangalam, to be there in the name of caribi hatao when these poor employees are being given inferior terms and conditions? And you say this is a progressive Mere nationalisation does not mean progressivism That is why, at the outset also I said I would have welcomed this Bill had there been some provision for workers at least I will deal with that as pect when clause by-clause consideration Secondly, about the Central coal comes Washeries Organisations employees were under the Hindustan Steel Now they are being put under Bharat Coking Coal Corporation and their service conditions are going to be changed without discussing anything with them Sir, I would mention here about how I will show you a circular about the coal just point out one thing and employees Here is an organisation run by the Gov and by Mr Kumara Regarding circulat from one total amount of investments, I will not go There were only four officers Now the number of of coking coal mines officers has gone up so much They are his pay is Rs 3500, Many of them have Deputy General Manager, Rs 2800, De-(Works), Rs 1750-Manager, Rs Officer-5 postsof the employees will be looked into and Rs 850-1300, Assistant Personnel Officer -4 posts-Rs 550 1100, Assistant Lab-Officer-3 posts-Rs 450-No wonder that when the poor 8 1/3 per cent bonus. is how the management categorically denied and functions refused to pay said they would Thev All give only 1 per cent more The number scrapped at one of workers is 2000 or 2400 It remains has not been increased the terms and But the number of officers has been in-That is how the given in that money is being squandered and the Gov to accept or ernment of India does not look into that even

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They are just satisfied with increasing the number of their officers They just went on adding Public Relations Officer, this officer and that officer Like this bureaucracy grows Top heavy administration grows while the workers will have to suffer. The workers have given a strike notice, the workers of the coal washeries under the Hindustan Steel, are going to have a general strike on 16th or 17th of this month Thev have sent the store notice to the Labour Directorate and the Labour Minister, I suppose One of the demands, apart from bonus and other things, is organisational changes including merger with Bharat Coking Coal Cor poration, formation of holding company with all the steel plants and the subsidia-These things need to be discussed with the representatives of the said unions prior to the implementation I would ask Mr Kumaramangalam two questions Whether he will take up the issue and discuss with the unions-one is in Dhanbad and another in Purulia-whether he will discuss with the coordination committee and settle that dispute or he will face the strike and send the CRP to crush them Their demands are very legitimate They have also demanded that before their services are terminated or transferred, some discussion should be held with them so that their service conditions may And this is the connot be reopardised dition of other non-coking coal-mines Why has not the question of nationalisation or take-over of these coal mines been taken up? We again and again asked Mr Kumaramangalam What about the collieries? The minenon-coking coal owners are creating a havoc I may tell you, the more you delay, the longer the time you take-as these coking coal mineowners have been given—the worse problem will be The coking coal mineowners came to know about the take-over and they replaced the machineries have taken away the machineries. In some collieries even machineries were not there

You have to take time and bring some more machinery to run the collieries The atuation is like that

Now about non-coking coal mines 1 want to tell you that you have to take an immediate decision They have already started lifting coal at random as in the case of coking coal mines They have destroyed some of those mines The same thing as in the case of coking coal mines will happen here unless you take an immediate decision I would again appeal to the Government of India to come to senses and take over all these non-coking mines immediately without any further

श्रीमती लक्ष्मी कुमारी चुडावत (राजस्थान) उपाध्यक्ष जी, ग्राज जो बिल प्रस्तत किया गया है उसका मैं तहे दिल संस्वागन करती है। माननीय मदी श्री कुमारमगलम से हमें यह ग्राशा थीं उनकी विचारधारा को देखते हुए ग्रौर उन्हाने ग्रान ही इस मामले मे एक कदम ग्रागे बढाया । ग्रागे मान वान जा कि राष्टीयकरण के इस तरह के कानन बनेगे उन काननो में हमारा यह बिल एक माडल के रूप न सामन ग्रायेगा।

इस निए मेरा निवदन यह है कि इस कानन मे जा कुछ खामिया रह गयी है उनका हमें साच समझ कर दर कर दना चाहिय। जा इस मे कुछ कमजारिया रह गई है या कही पर टिलाई रह गई है, उन कमजोरिया ग्रौर ढिलाई को हम प्रभी स दूर कर दना चाहिये। इस बारे में मैं ज्यादा न अह कर सक्षेप में मत्नी महोदय को कुछ सुझाव देना चाह गी । मुझे ग्रफसोम है कि मैं हिन्दी में बोल रही हु। क्या पता कि वे कितना समझ पायेगे।

AN HON MIMBER Then speak in English,

श्रीमती लक्ष्मी कुमारी चुडावत अग्रेजी में बोलगी but I would not be able to express myself fully

तो मेरा यह निवदन है कि सब से पहले मजदूरो के हतो की रक्षा इन कानुन में करनी चाहिये क्यांकि इन खाना के मालिका के दवारा उनका एक्सप्लायटेशन हुआ है, बेचारो को बोनम नहीं मिलता रहा है, कही प्राविडेट फड नही मिलता रहा है स्रौर कई किस्म की ममीबतो से वे गुजर चके हैं। जब इन खानो का राष्ट्रीय-करण हो गया तो उनके हितो का पुरा पुरा घ्यान रखा जाना चाहिये ।

[THE VICE-CHAIRMAN (SHRI V B RAJU) in the Chair]

[श्रीमती लक्ष्मी कुमारी चृडावत]

यह मैं मानती हू कि इम कानून में इम नजर से देखा गया है और हकों को महफूज रखने के लिए कई क्लाज भी बनाये गये हैं। लेकिन जो कुछ मैंने पढ़ा है या मैं समझ पाई ह उमसे मुझे एक जगह कुछ खामी नजर स्राती है। इस कानून में एक जगह कहा गया है कि खान के मालिकों को जो रूपया उधार देना है या बो मजदूरों का देना है या जो मरकार पर बकाया है, उनमें से बराबर सभी को दिया जायगा। इम क्लाज के ऊपर मेरा एतराज है। मेरा निवेदन यह है कि सब से पहले मजदूरों का एक एक पैमा चुका दिया जाय चाहे किसी भी किम्म का हो। उसके बाद जो मरकार की बकाया रकम है वह ली जाय। उसके बाद उनके दूमरे कर्जों को लिया जाय। यह मुझे इममें कमजोरी या ढिलाई मालूम पडती है। इसको कानून की गिरिफ्त में ले लिया जाय।

दूसरे मंत्री महोदय, मुझे अफ्रमोस है मुआविजे की रकम को देखकर और मुआविजे के देने के इंग को देखकर । मेरी समझ में नही आता कि इतनी बड़ी रकम लोगों को क्यो दी गई और वह भी नकद के रूप में दी गई। जब नकद रकम देने का सवाल आता है अच्छे कामो के लिए, विकास के कामो के लिए या दूसरे कामों के लिए तब हमारी सरकार कहनी है कि फाइनेशियल डिफिकल्टीज है। लेकिन इतनी बड़ी रकम एक मियाद के अन्दर और कैंग में देना हमे नागवार गुजर रहा है।

पिछले दिनो मरकारी कर्मचारियो को डियरनेम एलाउन्स देने का सवाल भ्राया तब भी सरकार ने यही कहा था कि उस समय उस की ग्रार्थिक स्थिति ग्रन्छी नही है। ग्रगर इन लोगों को ग्रापको कुछ मुग्रावजा देना भी था तो या तो वह ग्राप नेशनल मर्टिफिकेट के रूप मे देते या फिर वह बोंड्स के रूप में दिया जा सकता था भ्रौर किश्तो में दिया जाता तो बेहतर था। मैं भ्राप को याद दिलाना चाहती हैं कि इसी बिहार में जब जमीदारों से उन की जमीदारी ली गयी थी तो उन को मन्नावजे के रूप में बाइस दिये गये थे ग्रौर चालीस साल के बाइस उन को मुम्रावजे मे दिये गये थे। ग्राज सरकार इतनी बड़ी रकम मुभ्रावजे के तौर पर उन को देना चाहती है ग्रौर ग्रार्डिनेस के द्वारा पहली मई से उस को लाग माना जा रहा है, भ्रौर जब यह कानून पाम होगा, प्रेसीडेट के हस्ताक्षर होगे तो यह रकम उन कोदी जायगी ग्रौर वह लाखों मे होगी तो मह बात कुछ समझ में नहीं आ रही है। एक तरफ भयंकर स्रकाल की हाहाकारी है स्रौर दूसरी तरफ

यह मुग्रावजा दिया जा रहा है। ो में ग्राप में निवेदन करूगी सरकार देखें, इन खान के मानिकों का काफी रूपया बकाया होगा, टैक्सेज का बकाया होगा, रायिलटी का बकाया होगा, ग्रीर काफी रकम रायिलटी की होगी, इसके ग्रावाचा पानी के टैक्सेज है, तो मैं ग्राप से निवेदन करूगी कि उनकों केंग न रकम देकर मुग्रावजा किसी ग्रीर रूप में दिया जाय ग्रीर सबसे पहले मजदूरों का जो उन पर बकाया है उसकी एक एक कौड़ी चुका दी जाय।

जय यह खदाने ली गयी और उनका मुशावजा दिया गया तो क्या इम बात का पूरी तरह से अदाजा लगा लिया गया था कि जिम खान को जो मुशावजा दिया जा रहा है उसकी क्वालिटी किस प्रकार की है और क्या मुशावजा उनको विलकुल ठीक ढग से दिया जा रहा है या वह अनडकोनािसक हैं। प्रापने अपने स्टेटमेट में कहा है कि कई खाने अनडकोनािसक अनडकोनािसक अनडकोनािसक अनडकोनािसक कायाने ज कायाने के कोयाने की क्वालिटी शादि को देख कर ी मुशावजा फिक्स किया होगा, लेकिन में पूछना चाहती ूं कि एक दम इतनी उदारता क्यो दिखनायी गयी, 16 करोड़ स्पया क्यो दिया गया अगर आप इस बाग को अपने उत्तर में बना सके तो अच्छा रहेगा।

दूसरे, जब हमारी इन खदानो का राष्ट्रीयकरण हो गया है तो मैं चाहती हूं कि वे प्रोग्रेम करे भ्रौर उन में सिस्टमैटिक इग से, मांइटिफिक दग से काम हो। जब किसी चीज का राष्टीयकरण होता है तो वह चीज सरकार के हाथ में ब्राती है ब्रीर उसमें सब से पहले दो उम्मीदे की जाती है, पहली यह कि वह काम सुचारू रूप से चलेगा ग्रौर दूसरे मजदूरों को ज्यादा से ज्यादा एमीनिटीज ग्रौर फैमिलिटीज मिलेगी । लेकिन जो रिपोर्ट ग्राप ने दी है या जो कुछ हम ने सुना है उस से पता चलता है कि काम सुचारू रूप से नही चल रहा है। जब जब हम राष्ट्रीयकरण की बात करते है श्रौर जब जब हम राष्ट्रीयकरण के लिए दलीलें देते हैं, उम की ग्रादर्श के रूप में जब हम मामने रखते हैं तो उस के साथ ही साथ एक दलील हमारे सामने ब्राती है ब्रौर उस में हम को कुछ चुभन सी लगती है स्रीर वह यह कि जो भी काम का सरकार राष्ट्रीयकरण करती है वह काम ही सवारू रूप से नही चलता उसमें इन्माएफीशियेसी बढ़ती है, उस मे ब्योरोक्रेसी घुस जाती है श्रौर उस का जो ग्रसली, सच्चा स्वरूप होना चाहिए वह न से कहगी निकल पाता।मै ग्राप जो इन खदानों का राष्ट्रीयकरण किया है उन को

अब आप इस तरह से चलाइये कि जो हमारे पिल्लक इटरप्राइसेज के आलोचक है, जो हम पर बरावर लाखत लगाते रहते है उनका मुह बद हो जाय। आपने खुद स्वीकार किया है कि रेलवे वैगन्स की कभी है। हम जानते हैं कि वैगन्स की कभी नही है, लेकिन उन का बाटेलनेक क्यो है इसलिए कि व्योरोकेसी है, उस में करणान है और दूसरे जो लोग है उस का नाजायज फायदा उठा रहे है। कई जगह जब रेल के ज्विचे भर कर जाते है तो लोग उनको खाली नही करते और प्रपने गोदाम बनाने के बजाय उन रेल के डब्बो में सामान पड़े रखना उन के लिए सस्ता पडता है। इसी तरह में उन का दुष्पयोग किया जाता है। तो यह जो दिक्करों और खराबिया है उनको दूर किया जाना चाहिए।

भ्रत में मैं एक सुझाव और देना चाहतो हू कि इस वित्त में स्टैचुयेरी प्राविजन किया जाय जिस के अनुसार जो हमारे मजदूर है उन का इन खदानों के मैंनेजमट में हिस्सा मिलना चाहिए, उनका पार्टिसिपेणन मैंनेजमेट में होना चाहिए। अगर आप ने यह इस में नहीं किया तो यह हमारे राष्ट्रीयकरण का बिल अधूरा ही रहेगा। मैं ज्यादा समय न लेकर कहना चाहती हूँ कि जा दों, एक प्रश्न मैंने आपके सामने रखे है, विशेषकर कपसेशन के बारे में, उन का उत्तर मत्नी जी से सुनने की मैं प्रतीक्षा करूगी।

श्री भपन्द्र नारायए। मंडल (विहार) उपाध्यक्ष महादय, जो विश्वेयक ग्रभी प्रस्तुत है उसके सब्ध में एक बात तो सभी मानते है कि समूचे हिन्दुस्तान मे बिहार में सब से बेसी मिनरल प्राडक्ट्स है, बिहार के छोटा नागपुर और पश्चिमी बगाल की पश्चिमी सीमा के नजदीक में कोल और स्टील की बहुतायत है और इसी पर वहा की इंडस्ट्री चल रही है। यह भी मुझे मालूम है कि जो कोल वहा पर है खास कर के जिसको कोकिंग कोल कहते है जिसकी जरूरत लोहा बनाने मे होती है वह कोकिंग कोल इतना नहीं है कि वह बहुत दिनों तक चल सके, तीस चालीम या पेनालिस वर्ष नक जाय, इतना ही वहा पर है, ऐसा मूनने मे स्राया है, इसलिये इस बात की भी जरूरत है कि उसको कंजर्व किया जया। उसको कजर्व करके रखा जाय इस बात की बहुत जरूरत है। इस बात के लिए पहले से भी ग्रान्दोलन चल रहा था ग्रौर ग्रान्दोलन का दुसरा कारण यह था कि जिस ढग में कोयला मजदूरों के साथ जो प्राइवेट पूजीपति थे उनका जो व्यवहार था वह व्यवहार भी ठीक नही होता था ग्रौर इस वजह से भी ग्रान्दोलन चल रहा था 10 RSS/72--9

कि राष्ट्रीयकरण हाना चाहिये। ग्रभी एक ग्रग का तो राष्ट्रीयकरण हुग्रा है, कोकिंग कोल का हुग्रा है, लेकिन जो उसका दूसरा ग्रग है, नान-कोकिंग कोल है, उसका राष्ट्रीयकरण नहीं हुग्रा है। उसका भी राष्ट्रीयकरण हो यह मैं चाहना हू ग्रौर यह मेरा सुझाब है।

ग्रभी कुछ महीने पहले राष्ट्रपति के ग्रादेश से सरकार ने ग्रपने दखल में कोकिंग कोल की 214 खानों को लिया ग्रीर उसके कुछ कारखानों को लिया लेकिन इतने दिनों तक जो वह चला है जो उस में काम चला है उससे हमें मालूम हुग्रा है कि उसमें नुकसान ही हुआ है ग्रीर जो वहा काम करने वाले मजदूर है वह भी बहा की स्थिति से संतुष्ट नहीं है। इसलिय इस बात पर भी घ्यान देने की जरूरत हैं।

जिस ढग से यह बिल ड्राफ्ट हुआ है, इस बिल मे जो लिखा हुम्रा है कि कास्टीट्युशन के म्रार्टिकिल 39 बी के मताविक हम काम कर रहे है उसको देखने से ऐसा नहीं मालम एउता है कि ड्राफिटग के सिलमिले मे वह बात दिमाग मे थी। भ्रार्टिकिल 39 बीका वया हुआ। कांस्टीट्युशन का ग्राटिकिल 39 यही है कि हिन्दुस्तान में जो कुछ भी मैटीरियल रिसोर्सेज है उनको कजर्व किया जाय ग्रौर उसका बटवारा इस ढग से लोगो के बीच में किया जाय कि वह इक्विटेबिल हो श्रीर धन का कसेटेशन इस ढग से नहीं होने पाये जिससे कि साधा-रण पञ्चिक को साधारणतया लोगों (को उससे तकलीफ हो। इस तरह की बात इस बिल में नहीं होनी चाहिये लाकन मजदूरों के बारे में, जो इसमें एक क्लाज दिया गया है कि जो उनके वेजेज बाकी रह गये है वह मालिको से मिलेगे सरकार से नही उससे यह मशा परी नहीं होती है। वह वेजेज इसलिये बाकी रह गये कि बहुत दिनों से हल्ला तो हा रहा था कि इसका नेशनलाइजेशन होगा लेकिन नेशनलाइजेशन नहीं हो रहा था और इसलिये जानबुझ कर उन लोगो ने उनको नेगलेक्ट किया है ग्रीर वह जब नेगलेक्ट हो गये तो सरकार ने जो कि समाजवाद कायम करना चाहती है ग्रीर कास्टीट्युशन के ग्राटिकिल 39 के मुताबिक काम करना चाहती है उसने इसमे यह प्रायिजन रखा है, जो उनका पावना बाकी है वह उनके मामले 🖟 पीछे पड़ जायगा ग्रौर हम समझते है कि ऐसा करना टोक नही हुन्ना है ।

जो कम्पेनसेशन दिया गया है, कम्पेनसेशन का जो शैंड्यूल दिया गया है उम शेंड्यूल में जो सब रकम रखी गई है वह भी काई प्रिसिंपल के मुताबिक रखी गई है या नहीं रखी गई है ऐसा नहीं मालूम पड़ता है।

[श्री भूपन्द्र नारायण मडल]

इसमें कुछ गड़बड़ी तो इसलिये भी हमको मालम पड़ती है क्योंकि जब कि जमीदारी वर्गैरह का एक्विजीशन होता था या ग्रौर किसी दूसरी चीज भा एत्विजीशन होने लगता है तो उसमे बाड की वात की जानी है लेकिन इसमें क्यों कैश की वात ग्राती है। यह बात समझ में नहीं आती है। इससे माल्म पड़ता है कि कोई ऐसा इफ्लुएशन एलिमैंट इसमे काम कर रहा है जिसकी वजह से इन लोगो को कैंग देने की कोणिण की जाती है।

जो घाटा हुन्ना है वह करीब 1 करोड़ 26 लाख का हुआ है। यह भी सुनने मे स्राया है, पता नहीं कहा तक सही है, कि एक्सपर्टम के जिरये से इसमें सहायता ली जा रही है लेकिन जो हमारे इजीनियर है, जिनको वह टेकनीक, वह नोहाऊ हो कि किस तरह से काम किया जाए जिससे कि कोल का कजर्वेशन हो, वह कोल बर्बाद न हो, इसके लिए जो इंडियन इजीनियर्स का एसोसिएशन उसमे होना चाहिए, शायद उसकी तरफ ध्यान नही जा रहा है यह नहीं हो रहा हु ग्रार उसके बारे में भी हम समझते है, मत्री जी कुछ प्रकाश डालेगे ।

श्री मोता राम केंसरी (विहार) जी मैं मत्री महोदय को इस बात के लिए बधाई दुगा कि उन्होने कोकिंग काल के जो व्यापारी थे, या जो उद्योग-पति थे, उनके कोयला खदानों को, कोल माइन्स को, राष्ट्रीयकरण किया ग्रौर इसके लिए उन्होने कछ मग्रावजा भी देने का फैसला किया। मगर अपने वक्तव्य में मबी महोदय जो यह कह रहे थे कि जब उन्होंने टेक-ग्रावर किया उस समय 70,000 मजदूर काम करत थे भ्रौर आज 1 लाख 29 हजार मजदूर काम करते है. तो यह भी खुशी की बात है कि गरीब तबके के लोगो को काम मिला, बेरोजगार लोगो को काम मिला। यह बात ग्रच्छी बात है, इसकी हम चाहते ही है।

श्री प्रेम मनोहर (उत्तर प्रदेश) श्रीर प्रोडक्शन कम हो गया-यह भी देखिए।

श्रीमीताराम केसरी मैबोल रहाहूतो ग्राप बीच मे क्यो परशान हो रहें है ? ग्राप सुनिए जो हम कह रहे हे। दूसरी बात, जहा तक राष्ट्रीयकरण का प्रश्न है, जहा तक उनके सचालन का प्रश्न है, वह ठीक ही है मगर मुझे यह पता चला ह कि ग्रापका जो प्रोडक्शन

है, 42,000 टन में घट कर 36,000 टन हो गया है जब कि मजदूर 70,000 से एक लाख बढाए गए। मेरा खयाल है कि कही किमी जगह पर कोई गभीर खामिया रह गई है जिसकी वजह से प्रोडक्शन नहीं बढा। इसका ग्रसर दसरी इडस्ट्री पर भी पड सकता है।

(Nationalisation) Bill, 1972

तीसरी वात, मुझ यह पता चला है कि जब श्रापने टेक-ग्रावर किया था, 1971 मे, नो नेशनलाइजेशन किया फर्स्ट मई में, इस बीच में शायद 1 करोड़ 75 लाख रु० का लीस हुआ है। तो मैं इस चीज की स्रोर भी प्रापका घ्यान प्राविषत करना चाहता ह कि ग्राज देश में राष्टीयकरण के खिलाफ वेस्टेड इन्टरेस्ट के लोग भयकर जिहाद बाले हुए हे ग्रीर वह ग्रन्छा उदाहरण देश के सामने उपस्थित नहीं करता । राष्ट्रीयकरण गरीब तबके के हित में हमारी मरकार के सिद्धात का एक प्रतीक मात है और इसके हम सब समथक है और इसके लिए हम बधाई भी देते हे मगर प्रणासन में जो कमजोरिया हैं, जिसकी वजह से प्रोडक्शन मे यह फाल हो गया है, उससे दमरी चीजो के प्रोडक्शन मे ग्रसर पड़ेगा क्योंकि कोकिंग कोल के नेशनलाइजेशन का मस्यत उददेश्य यह है कि हमारे इस्पात के जो कारखाने है, लोहे के कारखाने हे, उसमें वह काम भ्राता है उसमें इसकी आवश्यकता है। यदि उसके प्रोडक्शन में कमी हो गई तो उम्पात के प्रोडक्शन में भी कमी हो जाएगी, उस पर भी इसका ग्रमर पड़ेगा । इसलिए मैं ग्रापसे कह गा कि स्राप के मुस्तैद हाथों से, जब स्नापने राष्ट्रीयकरण किया है, तो उसके माथ ही साथ हमारा जो प्रोडक्शन घटा है, उसकी बढ़ा कर कम से कम 42 हजार टन शीझातिशीघ्र हो जाना चाहिए ।

चौथी बात यह है, हमारी बहिन ने भी कहा और एक दसरे माननीय सदस्य ने भी कहा, वह है मुग्रावजे का प्रश्न ग्रौर उसमें मैं ग्रपनी राय देना चाहता हूं। जहा तक मुम्रावजा (कपेन्सेशन) देने का प्रश्न है, उसका एक बेसिस होना चाहिए, एक ग्राधार बनाना चाहिए, क्योंकि मुझे जहां तक खबर है तकरीवन 27,000 भेयरहोल्डर्स हैं, 27,000 भेयरहोल्डरी ना स्वार्थ इसमे निहित है। तो इसकी भी छानबीन करनी चाहिए ग्रौर छानवीन करने में मुस्तैदी होनी चाहिए क्योंकि जो मैनेजिंग एजेन्ट होते है वे भी शेयरहोल्डर्म का उतना

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हित नहीं दखन है। ग्रगर मजदूर का हित दखन या शेयरहाल्डम का हिन दखन ना शायद उसका राष्ट्रीय-करण करन की भ्रावण्यकता नहीं पड़ती। मगर उसम बहुत बहा खतरा था। उद्यागपतियो ने बहुत दहा गडबड़ी की थी इस व्यवसाय में । स्रगर उनकी गडवड़ी सबकर नहीं हाती ता यहा पर ऐसे नहीं साता यह मामला ग्रोर शायद इतनी जल्दी इसका राष्ट्रीयवारण नही हाता ।

मगर मत्री महादय ने जा फीलादी कदम लिया है, मै उसका समथन करना है, तकिन जा इसरी दिशा है जो चित्र को दूसरा पहल है। उस पर भी गंभीरता-पुर्वक श्रापका घ्यान देना चाहिए । चिक राष्ट्रीयकरण के सबध म ग्रापक व्यक्तित्व र माथ इसका एक बहुत वडा प्रतीव हे ग्रांग ग्रापके समध म समझा जाता है वि भ्राप राष्ट्रीयकरण नी विचारधारा का भ्राम बटाना चाहते है। इसलिए जा प्रगतिशील विचार प्रारा है, जिसके हम सभी समयक ह उसके ग्राप्त एक प्रतीक ह श्रीर इन्ही भादा व साथ मै ग्रपना स्थान ग्रहण करता F 1

SHRI N H KUMBHARE (Maharash-Mr Vice Chairman, I welcome this Bill because the Republican Party stands for nationalisation The Republican Party stands not only to mitionalisation of in lustries but also of agricultural lands and therefore I welcome this Bill because it is a step towards nationalisation

In the present Bill which involves a change-over of the industry from the hands of the private owners to the hands of the Government many problems arise and according to me the problem relating to the workers is more grave and complex and I see that due attention has not been given to this problem A better deal Those who are already in become new employees with the

create a grave problem, a serious problem When the industry is transferred, under provisions of the Industrial Disputes Act an employee lets compensation for the service he has put in with the previous employer or in the alternative he is contirued in service with his past service to his credit. As I understand the provisions of this Bill, an employee who has already put in, say, tventy years of service will neither get compensation as per the provisions of the Industrial Disputes Act noi will be get the credit of his past service in the new Nationalised undertaking fore I feel that enforcement of the provisions of this Bill is likely to lead to unjest on this score because in such an eventurlity the workers will be losing their past I do not know why this aspect service has not been tackled properly, I do not understand why this grave problem has not been given due attention. The workers naturally hoped that they will be given more rights after nationalisation and they will have better conditions of emp loyment but I find that instead of giving them a fair deal and better conditions of employment, the rights which were already there are being taken away and therefore to that extent is I said earlier there is apprehension of industrial unrest

The other question is about the payment As has been pointed out by of dues other friends here, certain managements have not paid their contribution towards the Provident Lund Now with the enforcement of this Act, what will be the The employers will cease to be position employers the rievious managements and with regard to the payment of account of Provident Fund money poor worker will be required to run after could have been given to the workers the employer. Will he get the amount? employment I doubt very much because as regards the with the owners of the mines find that claims of workers arising out of their their hopes have been belied. In the first employment, they will not get the priority place I would point out that the workers because, if there is an employer who is who were already in the employ of the not in a position to pay this amount to private owners, after this change over will the workers after satisfying the other hana-bilities, the poor worker will lose the tionalised mines. I think this is going to entire amount. That is another aspect of

[Shri N H Kumbhare]

the case which ought to have been exa mined very carefully But this has not been done

And then we stand for nationalisation because we feel that with nationalisation there will be efficient management, more production, and it will not allow concent ration of wealth in the hands of a few and it will give more opportunities to workers to improve their lot Now there is a slogan about workers participation in the management I wish the Bill should ha e provided an oppportunity to the Government to make room for workers to participate in the working of the manage-But I do not find anything here It would have been a good in the Bill start keeping in view the present climate and keeping in view our own declarations that the time has come when the workers should also participate in the management of the industries It would have been better if some provision had been made to that effect Unfortunately, nothing has been done and therefore I have to say that with the enforcement of this Bill many more problems regarding workers would arise and therefore Government should give second thoughts to them With these words Sir I take my seat

SHRI DWIJENDRA LAI SEN GUPTA that nationalisation is a means to an end of losing the job most of the employees and it is not an end by itself sense I find little in the Bill to congra tulate the Minister take the workers interests as a foremost I say the whole notice is anti-labour consideration what is the sense in national is signed by one Mr Mahipati Chief In seen the purpose of nationalisation but if The sooner this man goes the better we go deep into the matter, all the clauses Minister says are anti labour the various items on which I have already Sabha, that in the case of those who have tabled amendments, I would like to draw been taken into service the question of the attention of the Minister in charge of probation will not arise the Bill to a circular issued by Bharat lised it not for causing any harm to the Coking Coal I imited an enterprise of the workers, but for ensuring the security of Government of India It is dated July 1972 read with item No 7 Item 3 says these belated one

When they were first taken over Govern ment took into account their continuity of sei vice But after some time say, it is a clear breach of faith. In item No 3 they say, 'The appointment is on probation for a period of one year and during this period your services will be liable to be terminated without assigning any reason" That was never the understanding when these people were taken And what is item No 7? "You are directed to intimate us your willingness to accept the terms and conditions hereinabove within 21 days. Now the circular was issued on the 10th of July one days from that date means 1st of August

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Of course, today that is on the 9th of August I have got a letter from the Minister I thank him for that case of those who do not exercise their option within those 21 days, savs ---

".. failing which it will be presumth t you are not interested in the offer of appointment

Unless they say Yes to this probation clause their services can be terminated, on the basis of an understanding that the employers are not interested in the job (West Bengal) Vice-Chairman, Sii I say | So, rightly or wrongly, because of a feat In that probably all the employees signed it The Minister-in charge wrote to me today MvIf the Bill does not letter to him was in July Ĩf The purpose is laudable I have dustrial Relations and Personnel Officer "No no this is very Before I take myself to wrong I have told the other House Lok I have nationa 10th the employers" That was his letter Item No 3 thereof is to be thank him for that, but the letter is a The letter was written to are all old employees of private concerns me only yesterday and I received it today

been done Now, it is only fit and proper be given to the owners? Why emning the circular, condemning Mr this amount? The owners should be told Mahipati or anyone else, I do not know, that this was the legitimate due of the but the whole thing was a bungling of the workers bureaucracy of Mi Mahipati, if tomorrow the Minis-imatter ter's circular goes that this was unjutho-illigation. Assuming for a moment that tised, that this was against the policy of in respect of the last name Union Angarthe Government? Can any worker res pathra, Rs 184,400 is being given to pect such a man? Can any worker in colliery owner future respect any circular of this man? given to that pirticular owner, and that own-So, in the interests of all concerned, this er may have a liability to the workers under Mr Mahipati should go This is my first the heads of provident fund, bonus, pay, suggestion

Now, Mr Vice Chairman, I have indi cated in my amendments Nos 5 6, 9, 10 and 11 the position. These are my amendments for protecting the interests of The workers have been relethe worker gated to the third position Now, you will see that even in the matter of provident fund it is not a first charge far as the arrears of wage are concerned, it is not a first charge Interestingly enough you will find in clause 23 page 11, line 41

THE VICE CHAIRMAN (SHRI V B Can you not speak on it at the time of moving your amendments?

SHRI DWIJENDRALAL SFN GUP I am only indicating that they put the workers among the unsecured credi-That is their priority So far as the workers dues are concerned I want priority to be given to them among secured cieditors.

They should have priority over all se-coking coal mines also cured creditors. Otherwise they will get know what is the price of 40 kg of coil, nothing This nationalisation is being done It is Rs 7 Fantastic This is whit we by compensation, by whatever name you are paving everyday call it. You have given the amounts—ment should not nat Amendment where only to make it free sumers can get their needs? from the domain of the courts we say, no, compensation is not a helpful word, it should be amount been given in the Second Schedule

Before that the mischief has my point is this. Why these amounts should that the Minister issues a statement cond- workers' dues should not be deducted from Th t is only a simplification of What will be the position the matter a realistic approach Otherwise it will only lead to That Rs 184 400 will be DA. and all that, to the tune of Rs 2 Even this Rs 184,000 would not lakhs At least let them get this cover that Rs 184,000 Why the employers or their associates should be considered as more important than the workers for whom we here are championing throughout?

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As a matter of fact this nationalisation of the coking coal mines has affected the other workers of the non-coking coal industry also There were some employers who were doing business in both coking coal and non-coking coal. One was prosperous, another was not prosperous both put together they were maintaining n establishment. Why both the coking coal and the non-coking coal should not be nationalised together? In that event this problem would not have arisen Otherwise many non-coking coal mines will be closed because they will be declared to be losing concerns and people will be retrenched I urge upon the Government to take a realistic view of the whole situation and for the very reason that they are nationalising coking coal mines they should nationalise the non-We in Delhi all Why the Government should not nationalise the coal inbecause that was the last Constitution dustry and fix a price at which the con-

> Mr Vice-Chairman, I thought I shall not So amounts have have to speak on my amendments and so But I was trying to develop the points

[Shri Dwijendralal Sen Gupta]

way I shall take up my points in the Second Reading

THE VICE-CHAIRMAN (SHRI V Mr Chinai Five minutes RAJU)

SHRI BABUBHAI M CHINAI harashtra) I shall have my time. Otherwise I will not speak You can take my time (Interruption)

THE VICE-CHAIRMAN (SHREV B RAJU) You please go on

SHRI BABUBHAI M CHINAI It is not a question of getting angry

MONORANJAN ROY Mr. Vice Chairman, is that the way to more time Then we shall ident same method

SHRI BABUBHAI M CHINAI I was plus Rs x crores submitting to your ruling me to five minutes, I cannot develop my fixed assets at written down value on the points. Therefore, I submit I must have 31st March, 1971, are Rs 109 crores my full time. I am the last speaker of Stock of coal and stores is Rs 0.55 the day, you know it nected with any party naturally I get my ducting the amount proposed in the Bill turn last. I am not sorry for that. I will of Rs. 0.92 crores the deficit comes to not take much time of the House

THE VICE CHAIRMAN (SHRI V RAJU) Please go ahead

SHRI BABUBHAI M CHINAI Mr Vice Chuiman Sit this morning when the Bill was taken up foi consideration, I raised a point of order and that company whose fixed assets at the written point of order was ruled out by Deputy Chairman without giving me d are Rs 1248 lakhs and the stock of coal proper opportunity to have my say. What | and stores amount to Rs 21.70 lakhs I was saying was that in the Constitution The total comes to Rs 34 18 lakhs (Twentyfifth) Amendment Act which we the amount proposed in the Bill which is have recently passed an amount has been Rs 1686 lakhs mentioned to be paid if a thing is to be Rs 17.32 lakhs nation dised and if that amount according the period of management by Custodian to the Bill does not come even to a rupee appointed then I thought that is nothing but explo lakks. The net deficit comes to Rs. 17.32 pilation and therefore this Bill is not in lakhs plus Rs x lakhs order and that the Government should bring forward a Bill where at least rupee one is provided to be paid to the mine- random from the top middle and the developing

DEPUTY CHAIRMAN in $M_{\rm L}$ Chanl

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And in doing so I had stated and I had made out three examples, one a big company, the other a middle company and (Ma- the last a small company What I am full just pointing out is this About the first con pany. A the fixed assets at the written down value on the 31st December 1971 twere Rs 3.26 crores stocks of stores, coal on the 31st December, 1971 were Rs 0 92 ciores. The total is Rs. 4.18 croies less the amount proposed in the Bill Rs 198 croies. So the deficit to the company is Rs 2 20 crores Then add losses during period of management by the custodians get appointed by the Government which will the be Rs x crores Therefore the net deficit of this company will be Rs 220 croies

If you restrict. Now about the middle company 'B Not being con crores The total is Rs 164 crores 1 Rs 0.72 crotes. And add the losses during the period management by the custo dian appointed by the Government which The net deficit would is Rs x crores come to Rs 0.72 croies plus Rs x crores

> Then take company C the the down value on the 31st December 1971 The deficit comes to Add the losses during by the Government—Rs x

These are the three companies taken at That was the point that I vis bottom groups. Naturally, the poor share holders have done nothing wrong I am

not pleading for any management or new employment opportunities. A transfer shareholders should also suffer. I cannot the best interest of the nation. subscribe to that view of the hon. Minister, because, after all, when the holders bought these shares thev had thought that these people would mismanage or do something by which the company would suffer. Therefore, to say that because the shareholders got the thing.

is being asked by the ratify the ordinances issued or pass legis- financial loss to the private citizens either lation in respect of take-over of manage- as shareholders or taxpayers or both. The ment and nationalisation of industry. In harm consists in creating an environment a period of 14 months, four major enter- of fear on the one hand and corruption prises have been either taken over nationalised or both General Insurance Business was taken over the motives of people. If this continues, on the 13th May, 1971. The Nationalisa- we might as well say 'good bye' to the tion Bill in this behalf is before the Select values and attitudes of a free society. Committee now. I need not go into the story of this Bill. The management of the coking coal collieries numbering over 210 was taken over on the 16th October, 1971. The management of the Indian Copper Corporation met the same fate on the 10th March, 1972. This was followed by the Indian Iron and Steel company as a victim on the 14th July, 1972. Announcements have also been made on the floor of Rajya Sabha and Lok Sabha that during the Fifth Plan period which will commence soon many more enterprises | will be nationalised. Is this exercise in line with the basic premise of our Five Year Plans, a premise which seeks to secure rapid economic growth, expansion of employment, and generally, creation of the values and attitudes of a free and equal society? The answer is an emphatic "No". Mere transfer of manageadd to the wealth of the nation, or create assets.

anybody who has done anything wrong. The in favour of Government, as experience Minister this morning said that if shows, only results in the deterioration of the management has done anything wrong value of assets, increased cost of operaand if the shareholders had tolerated this tion, reduced savings and brings about a management for all these years, then the complex of consequences which go against

The procedure followed by the authorities after the amendment of the Constibought them in good faith, they never tution lends itself to speculation, shocks and suspicion. The principles of payment are not enunciated. Only the amount to be given to each industrial enterprise or manage- business is announced How ment which they deserved is not a correct amounts are arrived at is either a matter of guess or an exercise in futility

I would like the Treasury Benches to Then, Sir, off and on this august House realise the incalculable harm that is being Government to generated, a harm which goes deeper than or on the other. More than The management of corruption is the dragon of suspicion about

> Sir, the total share capital of the 214 coking coal mines and 12 coke oven units is estimated at Rs. 10 crores subscribed by over 27,000 shareholders reserves of the companies are estimated at Rs. 15 crores making in all a net worth of Rs. 25 crores.

> The stock of coal/coke and account for another Rs. 11 crores and fixed assets Rs. 25 crores making in all a total of Rs. 36 crores.

The amount of Rs. 16.37 crores provided in the Bill covers the cost of stores. coal stock and coke in addition to the fixed assets. After adjusting the value of the stock of stores and coal and coke stock of Rs. 11 crores, the amount left ment and ownership does not in any way over is only Rs. 5.37 crores against fixed [Shri Babubhai M Chinai]

out to Rs 385 per tonne in the case of to take this attitude of giving compensaprivate collieries, whereas in the case of tion or amount whatever you call it. I the NCDC mines producing an almost beseech the Minister to kindly reconsider equivalent quantity of coal it works out it I know that my words are going to to Rs 110 per tonne

The above sum of Rs 537 crores against fixed assets works out to less than of Rs 25 crores for the fixed assets

Companies will not be left with any money because of the burden of the loss In other during the takeover period words, 27,000 shareholders will deprived of their hard-earned money in vested by them in the shares of the coking coal mines

compensation development written down value of the assets House would like to know whether this is a proper procedure. I am of the view that only tax benefit should have been deducted if at all

ment to the Constitution the Covernment cause that might help Mr Chinai can take over any asset at any price without disclosing the principle on which the amount of compensation is determined But the point is that we are a democratic country and believe in democratic principles The House should be taken that there has been no unfair dealing seeking refuge under the Twentyfifth which obviously reflects the deep interest Amendment to the Constitution And with the House his in the provisions of this a word of appeal to the hon'ble Minister Bill and in the decisions of the Govern who has the good luck of having the eyes ment in relation to the nationalisation of and ears of the Prime Minister, Sir, I, the coking coal inines The rit and would be seech to kindly consider the whole like to refer is one that has been covered case on merit It is not as if you are like to refer is one that has been covered going to take away the money of the by quite a number of hon Members of monopolists, say about 70 or 75 are going to penalise the 27,000 shareholders who are involved in this

shareholders in the insurance companies the other, complaints that adequate comand the same will be the case in all other pensation is not being paid I have

Compensation of Rs 5 37 crores works cases of nationalisation, if you are going fall on deaf ears because the stage has h n reached where nothing can be done But even then for the future, I would request him humbly to take into conside-20 per cent of the net depreciated value ration all these aspects. Take care of the workers I am one with him in that, I have no dispute He must take care of the poor workers. But along with the workers, please do not forget the shareholders You forget the owners, you forget the proprietors, I am not worried about it. You nationalise whatever you want in the interest of the country, I am not against it. But please do not do it I am given to understand that in fixing at the cost and risk of the shareholders rebate As you take care of the workers please allowed for tax purposes is adjusted from tike care of the shareholders also. Thank

SHRI BHUPESH GUPTA tion, Sir I should like to know how many letters the hon Minister has received from the shareholders holding less than Surely, under the Twenty-fifth Amend-, five shares Let him kindly tell us, be

> SHRI BABUBHAI M CHINAI would help me and that would help you also.

SHRI S MOHAN KUMARAMANGA LAM Mi Deputy Chirman Sir I must in confidence and it should be convinced first of all thank all the hon Members who have participated in this discussion which obviously reflects the deep interest Bill and in the decisions of the Govern You course slightly in a different manner by different Members, that is, the basis for compensation. We have had, on the one hand very sharp criticisms regarding any The same is the case with the 40,000 compensation being paid at all and, on Mines

asked the House to take it up for consi-of the point that I was trying to make deration, that the basis for compensation before the House was really a proper and correct evaluation of the assets of the mines Now, so far We came to a certain figure and I can as these 214 coking coal mines are con-assure Dr Mahavir particularly who was cerned, hon Members will appreciate that a little worried about whether we have the accounts of all these mines have not adopted the same principle in relation to been kept in a very proper manner. In everybody, whether the same principle has the case of some of the bigger companies been adopted our teams that went from who had proper auditors and so on their mine to mine were given similar guidelines accounts, by and large, were, I would not and instructions when asked to assess the say acceptable but at least understandable value of each item of property But the accounts of a large number of the we had made the entire assessment they smaller mine owners were entirely unde- igain sat pendable, and in quite a number of cases, matter was gone through no proper accounts were available at all. by the teams Therefore, we could not proceed, as we bad After that was done, then all the have proceeded in the case of either the material collected was brought to Delbi nationalisation of banks or the nationali- and further checked both by the Ministry sation of general insurance, on the basis of Finance and by the Department of of the accounts of these particular comassess exactly the value of the assets of cers that they are not particularly inter these 214 mines tioned when I introduced the Bill on the particular mine and that they took a lot basis of sending teams of experts both of pains in order to be able to come to accountants, on the one hand, and mining what they considered to be a proper valuengineers and technologists, on the other, ation of the assets. And I would also like who went mine by mine and made an to assure honourable Members that we evaluation of the different assets of the checked and crosschecked and that is why mines We did not, of course, include in fact we took far more time than we in the as ets of the mines the minerals, originally intended to when I introduced that is to say, the coal that is still lying the Coking Coal Management Take Over underground We did not consider it as Bill which is quite some time back nearly the property of the mine-owners. We con- a year ago. I had hoped to come, as I sider it as the property of the nation Therefore, that was not included

we valued were the actual physical assets of these 214 coking coal mines that really in terms of whatever equipment, machi- led to this delay which I feel and I admit nery, buildings cars, both what we may call moveables as well as immoveables, whereby we got a certain figure Now, I would like to assure the honourable Members, particularly Dr Bhai Mahavir

SHRI MONORANJAN ROY Μv question was whether you had assessed since the inception

explained, when I introduced the Bill and me to continue so that I do not lose track

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and together themselves in We did so, as I men ested in this particular mine or in that told the honourable Members a little ear her, before this House within three or four months But it is this painful and What was included in the assets which laborious process of eviluating the assets has been committed by us before bringing forward this Bill Now ordinarily and in most of the nationalisation Bills that have come before the House the numbers have been laid down - actual fixed amount as in the second round of the Nationali sation of Banks Act The actual amount has been fixed Because in the Banks it would be possible to know what were the SHRI S MOHAN KUMARAMANGA- assets and what were the liabilities deduct LAM I think it is better if you permit the liabilities from the assets and you

[Shri S Mohan Kumaramangalam]

come to a figure and you settle on that But here just as we were not in a position to have a reliable assessment of the assets, we also were not able to come say the total sum then we took a pro to a definite conclusion as to what are the liabilities. Therefore the scheme of the Bill so fir as payment of compensation is concerned is that whatever has been found to be a reasonable amount payable to these people which is based on the valua tion of the assets taking into considera tion that it is not necessary for us to settle the full market value and what we proportion consider to be a reasonable alone should be paid it is that reisonable proportion that honourable Members will find listed out in the Schedule. Now this amount now will be deposited to the credit of the Commissioner of Payments

BHAL MAHAVIR Excuse me I mentioned one or two cases where there appeared to be discrepancies. We wanted to be taken into confidence about the princinles on the basis of which

SHRES MOHAN KUMARAMANGA I mentioned it and I do not think there is any difference or further need to go into any more details of the principles because one cannot go into them again and zin and I do not think it is necessary to do so I have explained the basis on which mine by mine we came to the conclusion about the value of the assets Having to the particular value come 255815

DR BHAI MAHAVIR going mine by mine I asked about the two cases

SHRES MOHAN KUMARAMANGA I am talking of the general ques tion. What more do you want me to explain?

to what is the value of the assets—the figures value of the assets is obviously arrived at payable compensation has been fixed at on the basis of checking item by item 93.29 lakks which is more than double the mong the assets of the mine each mine company's paid-up capital of Rs 42 lakh. and totalling up what is the value—by Since the net worth of assets is Rs 15 persons who are competent to value those crores the compensation was still far be

on the other hand technical people, engineers, who know about the value of different equipment in the mines-having come to this particular value, that is to portion which we considered to be reasonable in relation to that-not the full market value-and we have put that in side of the Schedule

Now the next step is for the claims to be filed before the Commissional of Pay ments Whatever claim anybody has against a particular company if it is a company or against a partnership if it is a partnership or against an individual owner if he happens to be an individual has to be filed before the Commissioner of Payments and it will be the duty of the Commissioner of Payments to adjudi cate between these different rival claims I would submit to the hon Members that this is a very fair way of going about the Intentionally we have not given individual owners market value compen-We have not given that because no longer does the Constitution make it necessary for us to give market value compensation Therefore the sum that is put against each one of these companies in the Schedule is not the market value of the assets but something proportionate to the market value and that is below the It is a question for the market value Commissioner of Payments to have to of the decide how much ultimately should go to the owner after deducting the charges, the I am noticlaims is unst him

My hon friend Shii Kalyan Roy raised cert in points. I do not find him here and I should not ordinarily have to reply to all that he had said Still 1 answer his points so that he can read The hon Member has quoted them later Having come to a particular position as from the Amrita Bazar Patrika certain In the case of Fast India the issets—on the one hand accountants and low what could be considered reasonable

of liability and the net worth, whatever workers dues are honoured understand by that term minus liabilities this correspondent is as much is Rs 152 in terms of wages or any other item sub any Memt s that we have not given compensation We grossly exaggerated have been very careful to evaluate it pro perly and at the end it will be found that we have looked after the interests of the country and the workers in fixing this compensition

The Coking Coal

Mines

that is the general allegation made some times in stronger language and sometimes in mild language that we have cheated the workers I think it was Shii Sen Cupta who said that we have brought this owners. That is not the scheme now. In Bill in order to cause harm to the workers These allegations were in different langu according ages used diffciently wishes of the speakers

The first thing that I would like to make clear on this point is that there is no question of any amount going to the owners until the dues of the workmen This Bill is clear on that have been paid Hon Member Shir Sen Gupta did not probably follow what the procedure is would request him to read the Bill more cirefully and then he will find that clause 23 lays down that all the dues of the workers will have to be met before a pie If that is causing goes back to the owner hirm to workers I do not understand English language or what is put inside the Bill under the said clause. I thought that that is the greatest safeguard so fai workers are concerned After all what is it that we have done? What is it that the Government has committed itself to mention that

This is what is put in the Amrita Bazar do when it came before the House last We have fixed this 93 29 lakhs year? The commitment made was that the basis of the assets, but we have so far as the workers dues are concerned. not deducted from that figure, even when not a pie of compensation will be allowed we have put it inside the Bill the amount to be paid to the owners before the the Amrita Bazai Correspondent may is the implementation of that commitment means assets of the Government namely whether it Even that according to will be provident fund or previous dues crores, that is nearly Rs 60 likhs more caluses (1) (b) (c) and (d) of clause than what is fixed by us according to the 23(2) clearly look after the interests of Schedule in the Bill. I only instanced this workers and make it impossible for any particular point in order to show to hon employer to walk off with a pie of money until the workers dues are honoured

Now I think that is the safeguard and I do not think that is betraval of the workers and I do not think that it is causing haim to the workers think that that is the best protection that the workers could have had because ordi Now I will go to the second point and nurly that would not be there narily, compensition would be plid out to the owner and then all the workers will have had to run after the owners in order to get whatever was due to them from the this scheme, not a pie will be paid by the Commissioner of Payments to the emp to the loyers until all the dues of the workers Of course there is are honoured possibility—and I appreciate the anxiety of the honourable Members on this scorethat the secured creditor will take such loans that the workers will not get any money But I would like to assure the honourable Members that I do not think it is likely in many cases if inv case is at all there Uknow as Mr Kalvin Rov also mentioned that there are cases of what might be called benami loans, etc and the question of benami mortgages also was brought in My friend, Shii Babubhai Chinai knows-I think he raised this point—that in business it does haim. But benami loins have been secured by some of the owners and money of that character is there

SHRI BABUBHAI M CHINAI

All right I withdraw not be too sensitive about all these things

SHRI BHUPESH GUPTA How can He is well aware of he believe that? that

SHRI BABUBHAI M CHINAI aware of all these things more than Mr Bhupesh Gupta

SHRES MOHAN KUMARAMANGA-I withdraw it so that I can continue my speech Why do you interrupt (Kerala) now)

Now, such things have happened But, SHF the number of such cases is only a few LAM not suffer by vittle of compensation I do not country for the Crovernment to commit itself to economy and as you know miles ecosuch a position amendments and There are many that the Government which represents the all those who believe in socialism become whole and pay the workers. Is that right? over and above the worker Is that proper? Now the workers in terests are in relation to the industries We are seeing where they are working to it that in relation to the industries where they are working the workers will get every right as regards that industry that is, for trying to deprive the workers and nobody will get before the worker except the secured creditor

Now, why do we protect the secured anything creditor? Because, so long as we have a Members should look at facts sometimes society in which we have this Section So far as the Government is concerned Section 73 of the Transfer of Property we have not done anything to deprive the Act by which the secured creditor has a worker of anything

SHRI S MOHAN KUMARAMANGA-| 11ght over and above all other creditors I thought it was you who made We have to respect that Section and we Do cannot withdraw and repeal and modify that Section, as it were, by a sleight of hand, in some other enactment and we do not think that is correct. That is the law of the land as it stands today if we start undermining Section 73, then will undermine the particular business ic-I am lationship which does exist in our society today and we have not yet decided to do away with that That day may come (Interruptions).

> SHRI BALACHANDRA MENON Why don't you include that here ?

SHRI S MOHAN KUMARAMANGA-So far as I am conceined - I am I would, therefore, say that it is our best sure Shri Balach indra Menon igrees with effort to see that the workers interests do me - that the day will come when we The Government has not do not have such secured creditors when committed itself in this Bill and I do not we do not have Section 73 of the Transthink that it should commit itself to make fee of Property Act and when the whole up for what might not be possible for the property will be owned by the society and to get out of what is deposited when socialism is established in our That day will come But, tothink that in principle it would be right day, we are still in a state or mixed And why do I say that? nomy demands a certain business my tionship which we have for the moment, firend, Shii Sen Gupta, has brought for for the time being. May be it is for ward an amendment. Why I do say that? a short time, may be it is for a long time, Because, what would it mean? It means depending upon how strong you and I and people of the country as a whole is going. But, we are still in a situation when this to take money from the people, take the 15 a part of the law of the land and that money of the people of the country as alis why the secured creditor still his a right

> I did feel a little regretful that some honourable Members should attack us for one thing 'For one thing — that was the expression used by Shii Sen Guptaof their provident fund, wages, bonus and so and so forth. I do not see any sign in one thing' to deprive anybody of On the contrary honourable

who were contract workers have become (Nationalization) Act, if I am not wrong the wages according to Board It is a fact that the provi dent fund which was not being paid regu proceeding like this facts go to refute the charge that we are ought to have these powers in and day out, for years and years You workers have been singing your song for the last 20 years, without realising that there is anxious to protect the interests of the be able to take officers on terms which we workers as you are The difference bet ween us is that we have protected them interest of the nation because there have and you have not

Members who have criticized us to appre- these salaries ciate that section 17 really guarantees to the worker that he will have his employwith different conditions of service are delaying procedure and they will be long days casual leave. In another place it not days it takes, months difficulties because and say "We must get 20 days privilege where as Di Bhai Mahavir mentioned leave plus 20 days sick leave and 20 days. Justice should not only be done but jus casual Icave ties. We have done this so as to standar to go through this rather difficult proce taken power to be able to fiv the wages claim. He has to prove his claim some and service conditions for all workers in such a way that no haim is know whether his claim is genuine or not

It is a fact that at least 30 000 workers. The Government did this in the Bank regular workers. It is a fact that at least We did not do it in order to harm the 30 000 workers in the coal mines who workers. I would challenge hon Members were not paid wages according to the who criticize us on this account to show Wage Board recommendations are being us a single instance where workers have Wage suffered in the life Insurance Corporation or in the nationalized banks as a result of When we have to larly is now being deposited. All these standardise these conditions naturally we We do not indifferent to the interest of the workers, intend to use it against the workers We which charge you have been repeating day intend to see that justice is done to the

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The same thing I think is also covered some change in the situation. We are as by clause 17(2). We want the power to consider reasonable and just and in the been many officers who have been paid fantastic salaries as hon Members must So far as the conditions in section 17 be awire. In coal mines we want to be are concerned, I would like the hon in a position, where possible, to reduce

Then some hon Members - I think ment in the new concern Now why is Mr Kalyan Rov was one Mr Sen Gupta ii that we have not said 'all the rights 9 was another and there were some others Why have we reserved to ourselves the — complained that we are pushing the power to modify this if necessary? The workers to go to the Commissioner of reason is that 214 different employers Payments because there will be a longthere In one place it may be a fortnight's mercy of that Commissioner. We have privilege leave, 10 days sick leave and ten been that to get justice at takes days af and if not may be 20 days priv lege leave 5 days months it takes years. But 1 may only sick leave and 5 days casual leave. Now say that we should try to see to it that we want to standardise all these condi- the Commissioner of Payments functions If we do not do that, we will be is effectively and as speedily as possible somebody will But I would also like the hon Members having less and somebody will be having to appreciate that living as we do in a Both of them can go to a court society, a democratic and free society We would be in difficult tice should appear to be done we have disc it at a reasonable level. We have dure because the worker has to prove his these where We in the Government do not done to them The Government did this Officers in the coal mines do not know in the case of Life Insurance Corporation whether his claim is genuine or not

The Coking Coal Mines

[Shri S Mohan Kumatamangelam] some authority has to be created before

whom he will have to go, present himself and prove his claim.

does it on behalf of the Government was allowed to start work he will have to go and prove his claim ing that mine. I can only hope that hon. Members who are so active on behalf of the workers in DR. BHAL MAHAVIR this House will inform their friends in the know the NCDC refused to lease out that trade union movement to be equally active mine to the workers. I do not know if on behalf of the workers before the Com- there were any developments later missioner of Payments, and considering the vigour of the defence of the interests of the workers in this House I have no doubt 1 AM : These are the facts so tax as I that they will try to do their best. If you am aware I am using a qualified exshake your heads feeling that you cannot pression - so far as 1 am aware - bedo anything then I am not responsible for cause I am not absolutely sure; I do not we are not shaking our heads. We can gorical. When I know I will do so do something and we will look after the I think this is a correct statement of facts interests of the workers. This covers the main points.

I would just like to reply to some of the minor points that have been raised by different hon Members. Shii Kalyan Roy, you will remember, attacked the Government rather strongly—as he appreciate it also - that we are going forward with a scheme of reconstruction without the participation of the Director cause the Polish team that is to come doubtedly all the officers including the not put the State anywhere . . Director General of Mines Safety will be involved in the working out of the plans for reconstruction. We are sending a team to Poland but that is not going to cause you have nationalised it. discuss the details of reconstruction but only the arrangements, how the Poles are going to come here and also to learn something of the manner in which the SHRI S. MOHAN KUMARAN \\(\Gamma\) got in Jharia.

Di Bhai Mahavir, I think it was he, criticised the NCDC closing down a mine, it I am not mistaken. This is a very small unit. It was not really close to swn but taken over by a workers' compactive. Now whether it is the Commissioner of And so far as I am aware, bitvee a that Payments appointed under the Bill or volkers' co-operative and the NCDC an whether it is a Government officer who agreement was signed and the co-operative 15 to as I makes little difference because in any event am aware, that co-operative is still runn-

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SHRI S MOHAN KUMARAMANGA-But so far as we are concerned, want to tell you that it is definite or cate-

My friend, Shii D. P. Singh was vety voluble on the question of the rights of the State of Bihar. He feels that not adequate attention is being given to them. First of all I thought that there us- is substantial concession in favour of the ually does, that is his custom; and we State of Bihar because the State of Bihar is the main State involved in the collection of royalty. It was made so by putting the State of Bihar on the same level General of Mines Safety. I am afraid as the workers, giving them equal priority that he has been wrongly informed be- as the workers. And I do not know whether he has listened to the criticism of a here to help us is yet to come and un- number of hon. Members that we should

(Interruptions)

SHRI D P. SINGH: My claim is be-

(Interruptions)

Poles themselves reconstructed their coal LAM: Let me assure the hon Member mines in the Katovich region which is not that so far as sales tax is concerned, there dissimilar to the problems that we have is no difficulty about it because the Bharat Cocking Coal also will be selling just like

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me at various times why you do not States something like Rs. 175 crores we headquarters of the Bharat Coking coal to belonged to the IAS (Retired). I brought Dhanbad the share of the income tax that in a new General Manager, a very good will fall to the State of Bihar will be technologist, whose work in terms of techmuch more - which used to go to Bengal nology I can certify fully but that gentle-My friend, Shii Pranab Mukherjee, is al- man happened fortunately or unfortunately ready looking at me a little disgruntled, not to belong to that particular that the revenues which used to go to where this Rs. 175 crore project is situ-Bengal will now go to Bihai. But I think sted Immediately I got a letter from 15 we should not look at these problems in Members of the Assembly of that partitoo narrow and, shall I say, chauvinistic cular State protesting against the appointa manner.

during the course of the debate, this would appeal most sincerely to hon for Biharis". And that by itself does not ciate that if we are to have a single necessarily conduce to a better atmosphere country - and I think we are all citizens in which we can build up these mines. of one single country called India - then It is, of course, historically proved that we should look upon these things from Biharis, and particularly Bihari officers and the point of view of the countr sometimes even Bihari workers were not whole. Of course when it comes to recgiven much of a chance in the coking ruitment at the base we do see to it and coal mines earlier. But I would also like it is the policy of the Government to see to appeal to my friend from Bihar to to it, that all recruitment of persons to appreciate that tens of thousands of wor- jobs of less than Rs. 500/- a month kers came from all over India and started should be from that working in Bihar just like tens of thou-through the local Employment Exchange sands of Biharis went out of Bihar, but when it comes to appointments above particularly to Bengal and even today are that surely we should go by merits, surely working there.

I was myself interested to see when I attached to that particular went to the mines of the India Copper would most earnestly appeal to hon Mem-Corporation in Ghatsila there were about bers to support the Government in this 2500 Tamil families there from North broad policy and to set their faces - 1 Arcot District who had settled down there would appeal particularly to Members of about 25 years ago, who speak Tamii of Parliament because in a sense Parliament course in their family circles and among represents the nation and Members of themselves, but have become a part of the Parliament should fight - against Bihari population in that area and I would tendency, which I do not say is growing

other corporation and the State relation to a particular area should not be Government will get the sales tax. So stretched too far. I have to deal with tar as income tax is concerned, I think public sector undertakings in a number of the hon. Member is aware, much better different States and there has been a tenthan I am, of income tax law -- that it is dency growing recently for a demand that collected by the Central Government and only officers from the particular region not the State Government. Now you will should be appointed. I do not want to be entitled to that. But I am surprised mention the State but in a particular major that with all the law that you have taught undertaking which is going to cost the appreciate that with the transfer of the had a particular General Manager who ment of this gentleman and demanding that only a gentleman should be appointed There is, as Shri Kalyan Roy raised who belonged to that particular State. I slogan which has been advanced possibly Members not to look at matters through by some of the ex-mineowners of "Bihar spectacles of this character but to appreparticular we should go in for persons who are most competent to discharge the responsibilities office and I most earnestly request that this anxiety in but which is certainly unfortunate, to place

[Shri S Mohan Kumaramangalam]

the State above the country particularly in posts of such high and onerous responsibilities demanding a high level of technical capability, the tendency to put what may be called the provincialism of particular person above his merit and capacity to do that particular job

Now I think I have covered most the points that hon. Members have made but I would just like to say a word or two about the allegation that has been made regarding the losses suffered by the Bharat Coking Coal Corporation. It is true that since the take-over we have suffered loss-The final accounts have yet to be drawn but I think it would be in the region of a crore or something more than a crore but we have had certain difficulties and hon. Members should beat with us on this account. The first and principal difficulty has been that we are now tunning the Bharat Coking Coal Corporation on the basis of paying wages to the workers according to the Wage Board Award whereas the previous owners, a very high percentage of them, did not pay these wages We are running the Bharat Coking Coal Corporation also on the basis of transforming the contract workers into non-contract workers, that is, permanent workers and at least 30,000 of them as I have mentioned earlier have been so transformed. Thirdly we are reorganising the Bharat Coking Coal Corporation; that is to say, a number of difficulties there in what may be called the gestation period and when we are rebuilding and reorganising the entire structure of Bharat Coking Coal Corporation that necessarily does lead to certain losses being suffered. These are the problems that we are facing but I think we will be able to get over them.

DR. BHAI MAHAVIR : What about production" Has it remained constant, has it increased or has it fallen?

LAM . I think I have made the position (Interruptions) My friend may allow me clear and we need it pursue it any more to finish. Only a minute more.

Shrimati Chundawat raised the question of workers' participation in management and as hon. Members are aware we are really deeply concerned over this.

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What we have done immediately in Bharat Coking Coal is to set up a consultative committee, which includes sentatives of all the four Central trade unions. I think they are the INTUC, the Hind Mazdoor Sabha, the AITUC and the UTUC-and we are trying to involve them in a discussion of all the problems facing this new organisation. But of course it has to go further than that. We have to go mine by mine and in every mine be able to have a joint managementworkers committee which will be able to help to involve the workers in the very vast and difficult task which faces us in both reorganising and reconstructing these mines as well as in taking up production to twice what it is, by the end of this decade. I would appeal to hon. Members to appreciate that the take-over of coking coal mines was no easy task. Hon-Members, some, who are the most critical of our attitude to the workers, are also the ones most anxious for us to take over the rest of the mines. I suppose, therefore, all their criticisms they do not really believe in very strongly because, if they believed in them very strongly, then they should be the last persons to ask us to take over the rest of the mines having betrayed the workers in the coking coal mines, do you want us to betray the workers in the rest of the mines also? I do not think so Therefore I take all their criticisms-shall I say?-not with a pinch of salt but with a bucket of salt and leave them where they are. So far as the rest of the mines are concerned, I do not want to say anything more than what I have said in this House only recently, namely, that, certainly, if we find that the mine-owners are not conducting themselves in a manner which we expect them to, then the question of nationalisa-SHRI S. MOHAN KUMARAMANGA- tion of those mines will also be taken up.

SHRI BHUPESH GUPTA asked Mr Moraru Desai to nationalise the banks

Mines

SHRI S MOHAN KUMARAMANGA-I did not follow I am sorry LAM

SHRI BHUPESH GUPTA We even asked Mr Morain Desai to nationalise the banks

SHRI S MOHAN KUMARAMANGA LAM I know I wonder why now you are still barking as if it was the same tree and the wrong tree But I would only conclude by asking for the co operation of hon Members in seeing to it that this new organisation, which would be given birth to as a result of the pissing of this Bill, and which will really take over the entire coking coal industry in our country is able to discharge its duty by the nation

SHRI SITARAM KESRI I have noth ing to speak but to one question he did not reply and that is with regard to the fall in production Insofar as there has been an increase ın the number workers, I appreciate it But you have said in your statement that the number of workers has increased from 70,000 to 1,28,400

SHRI S MOHAN KUMARAMANG \ It is not correct to say that the number of workers as such has increased What the increase means is, as I said that transformation of contract workers into permanent workers and therefore it is not that we have provided employment for an extra 40,000 workers, and if that is the impression I gave, I am sorry, it is wrong So far as the fall of production is con cerned the fall has not been anything very substantial. I think it is if one talks in terms of figures

SHRI DWIJFNDRALAI SEN GUP What about that circular? You have nothing to reply?

SHRI S MOHAN KUMARAMANGA If we talk in terms of figures, whereas the monthly average before the sorry, I cannot allow 10 RSS, 72-10

We even I take over was somewhere. uound 1,195,000 the monthly average after the take over has been about a 100 000 tonnes But then one must also appreciate less that the coal stock, which was about 13,000 tonnes or so in November, 1971, has increased to 17000, that is to say if we increase production, we are only in creasing the stocks at the pitheads is our problem really. I am not saying that the responsibility is that of the Rail ways because the responsibility is that of the Government One does not shift responsibility as if it were from one department to another. But this is a fact that we have not been able adequately to solve the problem of wagon shortage, and if the railways were to do so, I think we will be able to bring up production quite fast

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SHRI DWIJENDRALAL SEN GUPTA May I ask the Minister what about the circular issued by Mi Manipati saying that the workmen should remain on probition for a year? Unless the workmen exercised their option within 21 days, their services would remain terminated

SHRLS MOHAN KUMARAMANG-I AM One circular was usued and it has now been clarified by a statement which I made recently There was a circular saying that the workmen would be deemed to be on probation I thin't that was the point I am sorry and I should have replied to Mr Sen Cupta There is no question of any permanent worker being on probition at all Secondly so fir as the terms and conditions of service are concerned I have already explained that we certainly do not want any worker to be on terms of conditions which will be worse than what they were It may need certain adjustment in respect of leave, superannuation benefits and things of that character, so as to standardise them

SHRI MONORANJAN ROY I want to ask

MR DEPUTY CHAIRM IN I The Minister has replied The question is

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That the Bill to provide for the acquisition and transfer of the right title and interest of the owners of the coking coal mines specified in the Lis Sche into consideration

The motion was adopted

DEPUTY CHAIRMAN shall now take up the clause by clause con sidulation of the Bill

Clause 2 was added to the Bill Clause 3-Definitions

SHRI DWIJENDRALAL SENGLELA Su, I move

2 That it page 2 line 11 after the and includes the words coal wisheries be inscrited

The question was proposed

SHRE DWILLNDRAFAL SEN GUPTA Clause 3 (c) says -

coking coal mine means a coal mine in which there exists one or more Bill seams of coking coal whether exclusive ly or in addition to any seam of other coal

I want to add the words and includes coil ele washeries Now, in sub-clause (b) (v) you have said .-

all lands, buildings and equipment belonging to the coke oven plant ' here the washing of coal is carried on

It this means coal washeries then I have nothing to say

SHRE S MOHAN KUMARAMANGA-IAM Yes We were advised that this entirely covers the phrase equipment for i coal wastery

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SHRI DWIJINDRAFAL SIN GUPTA dule and the right title and an east of It you say wesherv then it is covered but the owners of such coke oven plants as when you say finds buildings and equip are in or about the said coking coal ment belong in to the coke over plant we mines with a view to reorganising and are not sure 1 it. That is why I im rais reconstructing such mines and plants ang this question. I have had a vay sad for the purpose of protecting concerning experience in the cise of the Santaldi coal and promoting scientific development of washery which is under Hindustan. Steel the resources of coking coal needed to I mitted. The workmen of that company meet the growing requirements or the claimed bonus to it per cent minimum from and steel industry and for mitters. The company which is a public sector connected therewith or incidental there company has gone to the Supreme Court to as passed by the Lok Sibha be till n on the issue that it is not part of Hii dustan Steel Limited Of course, it is owned by Hindustan Steel Limited For all practical purposes it is a part of Hindustan Steel We Limited Since you are the Minister for both you may kindly see that such things lo not happen

> MR DIPUTY CHAIRMAN Are you pressing it?

SHRI DWIJENDRALAL SEN GUPTA No Sir, I bee leave to withdraw my imendment

Imendment (No. 2) was by v ithdrawn

MR DEPUTY CHAIRMAN TO ques tion is

that clause 3 stand part of he Bill The motion was adopted

Clause 3 was added to the Bill

Clauses 4 and 5 were added o the

Clauses 6 and 7 sere added to the bill Clause 8-Properties vesting in Central Government to be seed from mor ever

MR DEPUTY CHAIRMAN There * is one imendment of Shri D L Sen Gupta

SHRI DWIJENDRALAL SEN GUPTA Su I move

For test of the amendment vide col-291 supra

5 "That at page 5, line 28 after the word 'comp my' the following be inserted namely

'excepting the dues payable to the workmen by way of wages bonus, provident fund, pension, gratuity and leave wages

Provided that in matters of payment of mortgage money or other dues of the creditors referred to in this clauses, the claims of the workmen secured or insecured shall have priority

The question was proposed

SHRI DWIJENDRALAL SEN GUPTA Mi Deputy Chairman, will you kindly permit me to take some of my other amendments together because they would be all connected with the same matter?

MR DEPUTY CHAIRMAN There are no other amendments on this clause

SHRI DWIJENDRALAL SEN GUPTA
If you allow me to finish my speech 1 s'all
take amendments Nos 5, 6, 9, 10 and 11
together. Of course I shall reserve No 12
tog

excepting the dues payable to the workmen by way of wages, bonus provident fund, pension gratuity and leave wages

Provided that in matters of payment of mortgage money or other dues or the creditors referred to in this clause, the claims of the workmen secured or unsecured shall have priority

For the purpose of workers claim under the Company Law it is up to two months wages which are treated as secured. But here to the removal of doubts, clause 8(3) says

For the removal of doubts it is here by declared that the mortgage of any property referred to in sub-section (1) or any other person holding any charge, hen or other interest in or in relation to, any such property shall be entitled to claim payment of the moitgage money or other dues in whole or in part, out of the amount specified in relation to such property in the First Schedule of the Second Schedule, as the case may be, but no such mortgage charge or lien or other interest shall be enforceable against any such property of the Central Government or the Government company"

I say it this remains then the workers will not get anything because everything will go in favour of the so-called secured reditors. That is, the mortgage money and other dues are there

Consistent with my amendment No. 5 I have deleted clause 9 That is my amendment No 6 Clause 9 says.

I very liability of the owner, agent, manager, or managing contractor of a coking coal mine or coke oven plant, in relation to ary period prior to the appointed day, shall be the liability of such owner, agent, manager or managing contractor, as the case may be, and shall be enforceable against him and not against the Central Government or the Government company.

Under the ordinary law, even under the Industrial Disputes Act, this Government is a successor company. But here the Government, though a successor company, want to make their position clear that they should not be touched.

So, by means of my amendment No 6, I want to delete clause 9.

Then I take you to clause 18, on page 9, which reads—

(1) Where a coking coal mine or coke oven plant has established a provident fund for the benefit of its

IShii Divijendralal Sen Guptal employees, the monies relatable to the brief employees whose services have become transferred, by or under this Act, to the Central Government of a Government Why don't you see the noise from company shall out of the monies stand-[side] ing on the appointed day, to the credit of such provident fund, stand transfer red to, and vest in the Central Government of the Government company as the case may be '

(2) The monies which stand transferred, under sub-section (1), to the Central Government of a Government Government of company as the case may be, in such manner prescribed

By means of my amendment No 9 1 am speaking on caluse 8, amendment No 5 only adding a new sub-clause (3) reading. In cisc (Interruptions) This the other provisions in the Bill Other (Interpoptions) Mr. Deputy Chair-, Then clause 23 comes man I do not like to be disturbed like that

MR DEPUTY CHAIRMAN You tinish

SHRI DWIII NDRALAL SEN GUPTA My amendment is-

That at page 9 after line 35, the following be inserted, namely -

(3) In case any company defaults in depositing the entire provident fund amounts due, the same shall be recover ed from the compensation payable

(Interruptions)

It is a new tactics adopted by the ruling party that they are going on distuibing and disturbing 1 know that there will be no voting and they will be succeeding. If their impression is that by this . . .

MR DEPUTY CHAIRMAN. You speak on the amendment

SHRI DWIJFNDRALAL SEN GUPTA your permission, you gave me permission. dure is absolutely wrong I will not allow it.

MR DEPUTY CHAIRMAN Please be

SHRI DWIJFNDRALAL SEN GUPTA:

MR DEPUTY CHAIRMAN If you are not brief, there will be noise (Interruptions)

SHRI DWIJENDRALAL SEN GUPTA Sir then you find amendment of mine No. 10 to clause 23

SHRI BHUPFSH GUPTA Mr Deputy company shall be dealt with by that Chairman what procedure are you following? Clause by clause consideration has as may be to be gone through Just because

MR DEPUTY CHAIRMAN

SHRI BHUPFSH GUPTA Sii, there are amendment has got to be read along with different clauses. Let this be first disposed of Hence is clause 18 and he is speaking wise the amendment will have no mean on his amendment No 9 to this clause.

> MR DIPUTY CHAIRMAN That is finished. He is just trying to coordinate the imendments

> SHRI BHUPFSH GUPTA That is not the wav

> SHRI DWIJI NDRALAL SEN GUPTA. I shall take my chance then.

> MR DEPUTY CHAIRMAN Yes, have you finished?

> SHRI DWIJENDRAI AL SEN GUPTA. If I am on amendment No 5

> MR DEPUTY CHAIRMAN You finish whatever argument you want to advance

> SHRI DWIJENDRALAL SEN GUPTA: clause 23(2)—the hon Minister piloting the Bill said that well, the transfer of property 1. there

SHRI BHUPESH GUPTA. I im speaking on the amendment with absolutely a wrong procedure Such a proceThe Coking Coal Mines

deration, the amendments are to be invited tain sanctity which has got to be attached to that particular clause. After that clause to the provisions of that Act. and that has been disposed of, you pass on to the great favour he has shown to the working next clause and deal with the relevant amendments to that clause Before a clause has been disposed of along with its amendment, if there is any, you cannot pass on to the other clause, to the amendment relating to that clause

The hon'ble Member can speak on whatever he likes That is a different matter.

MR DEPUTY CHAIRMAN That is what he is doing

SHRI BHUPESH GUPTA You may sav I can speak But suppose I give amendments to hundred clauses Am I to understand that I can stand up and speak on hundred clauses?

DEPUTY CHAIRMAN. He is speaking on his amendment to clause 8 He is giving his arguments in relation to other amendments

SHRI BHUPESH GUPTA That is all He can cite even Mahabharata I am not objecting to it. But the only thing is you did not ask him to move amendment No 10.

ROY MONORANJAN How SHRI long will the House continue?

MR DEPUTY CHAIRMAN It is up You can go on raising objections to you

SHRI MONORANJAN ROY. If in the Lok Sabha amendments can be taken up the next day why not here?

MR DEPUTY CHAIRMAN It does not mean that we should follow the Lok Sabha

SHRI MONORANJAN ROY What is the time schedule? Up to 630?

Yes, if MR DEPUTY **CHAIRMAN** you do not finish earlier

SHRI DWIJENDRALAL SEN GUPTA The Minister referred to the Transfer of

When you take up clause by clause consi-| Property Act and said that there is a cerclass is by providing a proviso in clause 23(2) It says --

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"Notwithstanding anything contained in any other law for the time being in force, there shall be paid in priority to all other unsecured debts, not being the amounts advanced by the Central Government or the Custodian appointed under the Coking Coal Mines (Emergency Provisions) Act, for the management of the Coking Coal Mine or Coke Oven Plant as the case may be

I want to know from the Minister if notwithstanding anything contained in other law if the workers have priority to unsecured claims why should he not give workers priority to secure claims? If he could give priority to unsecured claims he could give them priority to secured claims also

Last one is clause 24 which says —

"Where the total amount of the claim admitted by the Commissioner does not exceed the total amount of the money credited to the account of a Coking Minc or Coke Oven Plant every such admitted claim shall rank equally among themselves and be paid in full, and the balance if any, shall be paid to owner, but where such amount is insufficient to meet in full the total amount of the admitted claims, every such claim shall abate in equal proportions and be paid accordingly"

There I say subject to the proviso to clause 8

Mr Deputy Chairman, my amendment relates to the protection of the The workers have working class been unintentionally sacrificed I have great respect for the Minister in his But he has no time to look into capacity the drafting Therefore, discrepancies creep in I would request the Minister to correct 1t

(No reply)

MR. DEPUTY CHAIRMAN: question is:

word 'company' the following be inserted, namely:-

'excepting the dues payable to the workmen by way of wages, bonus, provident fund, pension, gratuity and leave wages:

Provided that in matters of payment of mortgage money or other dues of the creditors referred to in this clause, the claims of the workmen secured or unsecured shall have priority."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 8 stand part of the Bill,"

The motion was adopted.

Clause 8 was added to the Bill.

Clause 9—Central Government not to be liable for prior liabilities.

SHRI MONORANJAN ROY: Sir. move:

7. "That at page 5,—

- (i) line 29, for the word 'Every' the words 'subject to the provisions of clause 9A, every' be substituted,
- 36, the words 'wages, bonus,' and 'provident fund, pension, gratuity' be deleted."

SHRI MONORANJAN ROY: Here we are asking, particularly the trade unions, where the workers put their claim before the Commissioner the claims should be settled in an expeditious way, and as soon as possible.

As if that depends on the trade unions.

The the trade unions cannot help in the matter. We have got some experience in matter. In the case of the Payment of 5. "That at page 5, line 28, after the Wages Act, the Commissioner takes two years, five years and even seven years to give an award on the question of payment of the dues of the workers. That is our experience. I do not think the friends in the Congress bench who are shouting now have any experience about the fate of the workers, about the miseries of the workers. That is why these friends can enjoy themselves, but unfortunately we cannot. So, it is not a question of advising the trade unions to help the workers. It is a question Government how the of India looks into the matter and which basis. Otherwise, the workers will be ditched. There is no doubt about it. Why should they go to the Commissioner That was my question. That has at all? not been answered. Why should the claims of the workers not be taken as the first charge? Why should they not first pay the workers from whatever money they are paying to the owners or the secured creditors? Why should the workers also not be treated as secured creditors their dues paid first? This was not answered. He only said that there are some provisions, that they have got some obligations to the creditors and so the creditors should be paid. But what about the unfortunate workers? What is their experience? I have spoken in this House in the past also. But nothing has been done. The Indian Steam Navigation was taken over by the Government of India. The claims of the workers were not paid, but the claims of all others and all other liabilities were paid. The workers went to the High Court and the Government of India, represented by the opposed the workers' claims. company, The workers got a decree from the High Court, and the Government of India went to the Supreme Court. That is how they treated the workers. That is how want to treat the workers and employees of this new undertaking also. That is our That is why I have moved apprehension. I then said, of course, not in words but these amendments that a new clause, by indication, by showing my hand, that clause 9A, should be added and in clause

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9(1), line 29, for the word "Every", the words "Subject to the provisions of clause 9A, every" should be substituted.

The Coking Coal Mines

MR. DEPUTY CHAIRMAN: The question is:

7. "That at page 5-

- (i) line 29, for the word 'Every' the words 'Subject to the provisions of clause 9A, every' be substituted;
- (ii) line 36, the words 'wages, bonus' and 'provident fund, pension, gratuity' be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 9 stand part of the Bill.

The motion was adopted.

Clause 9 was added to the Bill.

SHRI BHUPESH GUPTA: SIR, I suggest adjournment of the House. Hon. Members of the Congress seem to be tired. They do not listen to anything.

SOME HON, MEMBERS: No. no.

SHRI BHUPESH GUPTA: Then listen. Either they are tired or they are not. If they are tired, I suggest that the House should be adjourned. If they are not tired, they should have the patience to listen to another point of view. It is a reasonable suggestion. After all, we are exceeding the time-limit.

MR. DEPUTY CHAIRMAN: No, it is up to 6-30.

New Clause 9A

SHRI MONORANJAN ROY: Sir, I beg to move:

- 8. "That at page 5, after line 47, the following be inserted, namely:—
 - '9A. Every liability of the owner, agent, manager, or managing contrac- Bill.

tor of a coking coal mine or coke oven plant, in relation to any period prior to the appointed day, shall be the liability of and be enforceable against the Central Government or the Government company, in so far as such liability relates to or arises out of claim or claims of workmen employed in such coking coal mine or coke oven plant—

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- (a) for wages, bonus, provident fund, pension, gratuity or other dues;
- (b) under any award, decree or order of any court, tribunal or other authority in relation to any coking coal mine or coke oven plant passed after the appointed day, but in relation to any matter, claim or dispute which arose before that day;
- (c) under any agreement or agreements entered into by and between or on behalf of the owner, agent. manager or managing contractor of a coking coal mine or coke oven plant and the workmen employed in such coking coal mine or coke oven plant or on their behalf, including any recommendation of any authority appointed by the Central Government'"

The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:—

"That Clause 9 stand part of the Bill."

The motion was adopted.

Clause 9 was added to the Bill.

(Interruptions)

Clauses 10 to 17 were added to the Bill.

Clause 18-Provident Fund.

SHRI DWIJENDRALAL SEN GUPTA: Sir, I move—

9. "That at page 9, after line 35, the following be inserted, namely:—

'(3) In case any company defaults in depositing the entire provident fund amounts due, the same shall be recovered from the compensation payable.'"

The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That Clause 18 stand part of the Bill."

The motion was adopted.

Clause 18 was added to the Bill.

Clauses 19 to 22 were added to the Bill.

Clause 23—Claims to be made to the Commissioner

SHRI DWIJENDRALAL SEN GUPTA: Sir, I move—

10. "That at page 11, line 41, for the word 'unsecured' the word 'secured' be substituted.

The question was put.

The House divided.

MR. DEPUTY CHAIRMAN: Ayes—11; Noes—46.

AYES-11

Gupta, Shri Bhupesh Kumbhare, Shri N. H. Mahavir, Dr. Bhai Mandal, Shri B. N. Menon, Shri Balachandra Mullick Choudhury. Shri Suhrid Prem Manohar, Shri Roy, Shri Monoranjan Saraswati Pradhan, Shrimati Sen Gupta, Shri Dwijendralal Yadav, Shri Shyam Lal

NOES-46

Abid, Shri Qasim Ali Alva, Shri Joachim Amjad Ali, Sardar Arif, Shri Mohammed Usman Bhardwai, Shri Jagan Nath Bhatt, Shri Nand Kishore Buragohain, Shri N. C. Chettri, Shri K. B. Das, Shri Balram Das, Shri Bipinpal Dass, Shri Mahabir Guiral, Shri I. K. Hathi, Shri Jaisukhlal Himmat Sinh, Shri Joseph, Shri N. Kalania, Shri I. K. Kalvan Chand, Shri Kapur, Shri Yashpal Kesri, Shri Sitaram Kollur, Shri M. L. Kulkarni, Shri A. G. Kulkarni, Shri B. T. Lakshmi Kumari Chundawat, Shrimati Mahida, Shri U. N. Mehta, Shri Om Mukheriee, Shri Pranab Kumar Munda, Shri B. R. Nurul Hasan, Prof. S. Panda, Shri Brahmananda Pratibha Singh, Shrimati Punnaiah, Shri Kota Raju, Shri V. B. Ramaswamy, Shri K. S. Roshan Lal, Shri Saroj Purushottam Khaparde, Miss Sarojini Krishnarao Babar, Dr. Kumari Savita Behen, Shrimati Shah, Shri Manubhai Shashtri, Shri Bhola Paswan Singh, Shri D. P. Singh. Shri Ranbir Singh, Dr. V. B. Tiwary, Pt. Bhawaniprasad Trivedi, Shri H. M. Vyas, Dr. M. R. Wajd, Shri Sikandar Ali

The motion was negatived.

CHAIRMAN: The DEPUTY MR. question is:

part of the "That Clause 23 stand

The motion was adopted.

Clause 23 was added to the Bill.

Clause 24—(Disbursement of money by the Commissioner)

SHRI DWIJENDRALAL SEN GUPTA: Sir, I move:

11. "That at page 13, line 15, after the word 'accordingly' the words 'subject to the proviso to clause 8' be inserted.

The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That Clause 24 stand part of the Bill."

The motion was adopted.

Clause 24 was added to the Bill.

Clauses 25 to 36 were added to the Rill.

The First Schedule

SHRI DWIJENDRALAL SEN GUPTA: Sir, 1 move:

12. "That at page 21, line 41, for the word 'Equitable' the words "Horilla Dih" be substituted.

SHRI DWIJENDRALAL SEN GUPTA: There is one mistake in the Schedule. would request the Minister to correct that mistake. On page 21, line 41, in column 4, Equitable Coal Company is shown as the owner of the three collieries shown in 2. This is not My correct amendment is intended to correct the mistake.

The question was proposed.

SHRI BHUPESH GUPTA: The Schesuggestion to make.

I know they will not be accepted. But, they should go on record.

DR. BHAI MAHAVIR: Then, why waste them?

SHRI BHUPESH GUPTA: bv now I know the mind of the Government.

DR. BHAI MAHAVIR: Then it is very good.

SHRI BHUPESH GUPTA: It has been stated in the course of his speech that market value is not being paid. It is good. But it has been contended on the other hand by Shri Babubhai Chinai that the . compensation is inadequate and he wants more compensation to be paid. Then, Mr. Lokanath Mista came out with a brief, evidently prepared by some people who did not explain to him everything properly, and I came to the conclusion that he was thoroughly confused by the brief given to him. But, Sir, by and large, there has been pressure on the Government to higher compensation. I am glad that the Government has not so far yielded to that pressure and the Bill is being passed without augmenting the compensation. glad T am so far 28 it goes that way. But, even so, what has been stated is, in my view, too high. In fact, if you ask me, these people should pay some compensation to the nation and that is how it should be viewed, if you view it morally, because they have been responsible for the criminal negligence and all kinds of atrocities and malpractices and these are the people who are claiming compensation and now computations are made as to what should be paid and the scale is being held in their favour in order to see, in order to assess, what should be or should not be paid to the 'thugs' of the industry, responsible for all kinds of corruption. For this we did not pass the 25th amendment to the Constitution. Since there is a provision for compensation, pay them and pay them only a nominal, token amount in order to be on the right side of the law. Morally and economically also, no compensation dule relates to compensation. I have some whatsoever is justified as far as these people are concerned Therefore, a very small

amount, a nominal amount, should have been given to them. But, the Government has been still very generous towards them by making a provision of more than Rs. 5 cioies or so, well, more than that, as compensation Sir, we are not in agreement with this thing.

I think Mr Kumaramangalam said that since we are living in this society, it should be done Well, I agree with him. will have to compromise some of things and we cannot jump suddenly into other things straightaway. But, does mean that we can only pay Rs. 5 crores and not less? When has it been decided? If the 25th amendment had not passed, Mr. Palkhiwala would have appeared in the Supreme Court to force out of us and the public exchequer perhaps Rs. 15 crores, Rs 20 crores or Rs. crores as compensation Even in society he would have got it Even in this society, by dint of passing the 25th amendment to the Constitution, we are in a position to pay much less as compensation Then, why can't we do it in accordance with the principle embodied in the 25th amendment of the Constitution to pay less compensation than what we have sanctioned in this Bill? That is what I am suggesting.

Besides that, Sir, I should like to say one more thing Compensation should not be paid in cash Pay them whatever you have decided or whatever you like Iam not a party to this compensation The nation is not bound by this compensation I am quite clear about it But, pay it in bonds, forty-year bonds, and it should not be paid in cash I do not know how many widows will suffer. Mr. Lokanath Misia did not mention the name of single widow who will suffer on account of this. He shed all his tears and left the House when the compensation clause came up for discussion If there is any widow, he will look after her But, pay them in bonds and their money should be invested for national development or other pur-Cash should not be paid I think up first. poses

we can issue securities instead of paying them in cash. This should be seriously considered and it would be perfectly within law Sir, since I am not going to speak at the time of the Third Reading of the Bill, my friend, Shri Balachandra Menon, is here to say a few words

Nationalisation

Bill, 1972

The only thing I would like to say that we feel very strongly about it. I again say that there is no justification whatsoever to stop half-way. Now having nationalis ed the coking coal mines, you should i stop at that. You should now nationalis. the non-coking coal mines. This is a logical step, economically justified, politically warranted. ethically sound and called for This is what I say there should not be any hesitation on the part of the Government to take this step. Time lost, time delayed will be not only a waste of time but it will create more difficulties for you, when you come to take the step, as indeed you will be forced to take this step some day or other. And I believe it will not be long before step is taken by some people in authority Therefore, Sir, I would urge upon Congress party in control of the Government to implement the wishes of the people of West Bengal, and the people of Bihar, and the people of the whole country. If there were a referendum within the Congress party today, like the one in the American elections, I am sure the majority of the Congress party will be in favour of nationalization, leaving out the small lob bies that function on ceilings and things There will be an overwhelmin majority for nationalization of non-coking coal mines Is there a soul here, barring one or two, who will not be in favour of this nationalization? If there is any, let him stand up here (Interruptions) ... I am sure there is none

DR. BHAI MAHAVIR. Only one person is stand, that is, you...

SHRI BHUPLSH GUPTA. You are against it, I know. Therefore, you stood

There is none really. I don't think even the Minister himself, except for his Treasury Benches, pollution in the against it. Nobody is against nationalisation. Therefore, this matter should be taken up. I am not questioning the bona Bill. fides of anyone . . .

SHRI OM MEHTA: Nobody is polluted by coming to the Treasury Benches... (Interruptions)

SHRI BHUPESH GUPTA: You know, this is not the atmospheric pollution that takes place . . .

SHRI OM MEHTA: What about Achhuta Menon? . . .

SHRI BHUPESH GUPTA: These Treasury Benches have proved the graveyard of many a leading men. Many people have risen there and they have also fallen there. But let us not go into that,

I am not questioning the bona fides of anybody. The credit goes to you; it does not come to me. It is a good step. It is a welcome step that you have taken and I have no hesitation in acclaiming it. I am not a petty minded person. I will not grudge the credit that is due to you. Only I am suggesting that you follow up your action consistently and logically by taking the other step that is called for in the situation.

MR. DEPUTY CHAIRMAN: The question is . . .

SHRI DWIJENDRALAL SEN GUPTA: The Minister may reply.....

MR. DEPUTY CHAIRMAN: No reply is needed.

The question is:

12. "That at page 21, line 41, for the word 'Equitable' the words 'Hurriladih' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: question is:

"That First Schedule stand part of the

The motion was adopted.

The First Schedule was added to the

The Second Schedule was added to the

Clause 1, the Enaction Formula and the Title were added to the Bill.

SHRI S. MOHAN KUMARAMANGA-LAM: Sir, I move:

> "That the Bill be passed."

> > The question was proposed,

SHRI BALACHANDRA MENON: am sorry that the Minister was not able to tell us about the arrears of wages and the provident fund money that had been compulsorily taken from the worker. You are not treating it as a secured debt. If you wanted, if the Government wanted to bring about a change in the Transfer of Property Act, nobody would have stopped you. I do not know why it should not be treated as a secured debt. After all, it is something which has been forced from me and the same must be returned to me, but you would not do it. As a successor management, at least you should respond by saying that the money which has been taken from me would be paid back to me. That also you would not do. That something horrible. Certainly, some these colliery managements would not be able to pay. The secured debt would be so much that they would not have anything remaining. You are morally legally bound to pay back the provident fund money which you have deducted compulsorily. I did not give it to you of my own. Your Act forced it out from me. The deductions were made and not deposited with the authorities. The provident fund authorities should have seen to it that the money was deposited. That money at least should be returned to me. That you would not do. This is bad. At least the The Government which succeeded the private managements must accept that

[Shri Balachandra Menon] amounts which have been deducted compulsorily and which are due to me would be paid back to me and not deposited with the Provident Fund authorities If you could not do it, you should have made it a secured debt, you could have strengthened our hands. We could have then fought it out. Why are you refusing to treat it as a secured debt? Why are you refusing to give sufficient importance to it? Why cheat the workers of his arrears of wages and provident fund deductions!

MR. DEPUTY CHAIRMAN: Yes, Mr. Kumaramangalam.

SHRI DWIJENDRALAL SEN GUPTA: Sir, I want to speak.

MR. DEPUTY CHAIRMAN: No, no

SHRI DWIJENDRALAL SEN GUPTA: Have I not the right to speak on the third reading?

MR. DEPUTY CHAIRMAN: If you want, you can speak for the whole day. You have already spoken a lot on Bill.

SHRI DWIJENDRALAL SEN GUPTA: I want to speak for two minutes

MR. DEPUTY CHAIRMAN All right, I give you one minute

SHRI DWIJENDRALAL SEN GUPTA Mr. Deputy Chairman, Sir, the Bill is now passed. It will now be acted upon 1 have only two concrete suggestions to make. Firstly, there should be participation of the workers to make the national That participainstitution a success tion of the workers should be both in policy matters and in executive matters. second thing is that it is not possible for the Minister to guard against bureaucracy at all stages. There should be a committee consisting of not more than ten members out of the Members of Parliament or experts from outside who will be watch dogs to see how these institutions are functioning These are the two important suggestions that I wanted to make.

MGIPRRND/Sec VI 10 R S S /72-19-1-73

SHRI S MOHAN KUMARAMANGA-LAM: Mr. Deputy Chairman, Sir, I just wanted to bring to the notice of the hon. Member that with regard to provident fund and other weltare funds we already have provisions in clauses 18 and 19 of the Bill. I think they are really adequate and I do not want to add anything more

SHRI BOLOCHANDRA MENON. I should like to know about the provident fund which has been collected from me and not deposited.

MR DEPUTY CHAIRMAN. The question is:

"That the Bill be passed"

The motion was adopted

STATEMENT RE CURRENT SUGAR SITUATION

STATEMENT RE CURRENT SUGAR MINISTRY OF AGRICULTURE (PROF. SHER SINGH) Sir, I beg to lay on the Table a copy of the statement regarding current sugar situation.

SHRI A. G KULKARNI. Sir, he is placing a statement on the Table which relates to sugar situation. We want to ask some clarifications

DEPUTY CHAIRMAN. been laid on the Table. You can read it tonight.

(Interruptions)

SHRİ A G. KULKARNI Can we ask questions tomorrow?

(Interruptions)

MR DEPUTY CHAIRMAN: Let the Statement be circulated.

The House stands adjourned till A M tomorrow

> The House then adjourned at thirty-four minutes past six of the clock till eleven of the clock on Thursday the 10th August, 1972